FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR M/S VIJAY MINING & INFRA CORP PRIVATE LIMITED OPERATING IN MINING & QUARRYING AT CUDDAPAH

(*Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016*)

Sr.	RELEVANT PARTICULARS	
1	Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s Vijay Mining & Infra Corp Private Limited **CIN: U14100AP2010PTC066753** **PAN: AADCV1917F**
2	Address of the registered office	20/1073, R K Colony, Cuddapah, Andhra Pradesh - 516801
3	URL of website	**https://vijaygroup.in/vijayleasing.html**
4	Details of place where majority of fixed assets are located	20/1073, R K Colony, Cuddapah, Andhra Pradesh - 516801
5	Installed capacity of main products/ services	NIL
6	Quantity and value of main products/ services sold in last financial year	NIL
7	Number of employees/ workmen	NIL
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	This information will be made available by RP on request made at: **cirp.vijaymining@gmail.com**
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	This information will be made available by RP on request made at: **cirp.vijaymining@gmail.com**
10	Last date for receipt of expression of interest	07.12.2026
11	Date of issue of provisional list of prospective resolution applicants	14.12.2026
12	Last date for submission of objections to provisional list	19.12.2026
13	Date of issue of final list of prospective resolution applicants	24.12.2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.12.2026
15	Last date for submission of resolution plans	28.01.2027
16	Process email id to submit Expression of Interest	**cirp.vijaymining@gmail.com**
17	Details of Corporate Debtors registration status as MSME	The Corporate Debtor is registered as a Micro, Small or Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.

Date: 07.11.2026
Place: Hyderabad

Prakul Thadi
IBBI/IPA-002/IP-N01149/2021-2022/13806
Address: Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad, Telangana-500018
M/s Vijay Mining & Infra Corp Private Limited

చెత్త నిర్వహణకు 'ప్రగతి 50' కమిటీ

- ఉత్తర్వులు విడుదల చేసిన ప్రభుత్వం

ప్రజాశక్తి -అమరావతి బ్యూరో

రాష్ట్రంలో ప్రగతి 50 కింద ఎంపిక చేసిన విశాఖపట్నం, తిరుపతి నగరాల్లో చెత్త నిర్వహణ పర్యవేక్షణ కోసం ప్రత్యేక కమిటీని ఏర్పాటు చేశారు. ఈ మేరకు పట్టణాభివృద్ధిశాఖ ముఖ్యకార్యదర్శి సురేష్‌కుమార్ శుక్రవారం ఉత్తర్వులు జారీ చేశారు. పట్టణాభివృద్ధిశాఖ మంత్రి నారాయణ అధ్వర్యాన ఉండే ఈ కమిటీలో సభ్యులుగా పట్టణాభివృద్ధిశాఖ ముఖ్యకార్యదర్శి, డైరెక్టర్, స్వచ్ఛాంధ్ర కార్పొరేషన్ ఎమ్‌డి, ఎపిపిసిబి, పబ్లిక్ హెల్త్ విభాగం నుంచి ఒక్కొక్కరు సభ్యులుగా ఉంటారు. రాష్ట్రస్థాయిలో ఏర్పాటయ్యే ఈ కమిటీ నగరాలకు యాక్షన్ ప్లాన్ల తయారీలో కీలకంగా వ్యవహరిస్తుంది. నిరంతరం పురోగతిని సమీక్షించడంతోపాటు అవసరమైతే నిధుల విడుదలకూ సిఫార్సు చేస్తుందని ఉత్తర్వుల్లో పేర్కొన్నారు. అలాగే విశాఖపట్నం, తిరుపతి నగరాలకు నగరస్థాయిలో ప్రత్యేక కమిటీలు ఏర్పాటు చేశారు. మేయర్ అధ్యక్షతన ఏర్పాటయ్యే ఈ కమిటీలో జిల్లా కలెక్టర్, ఎపిపిసిబి రీజనల్ అధికారితోపాటు అవసరమనుకున్న మరొకరిని కూడా సభ్యులుగా తీసుకునేందుకు అవకాశం కల్పించారు. ఈ కమిటీలు చెత్త నిర్వహణ, రీయూజ్డ్ వాటర్ నిర్వహణకు అవసరమైన విధివిధానాలు రూపొందించాల్సి ఉంటుంది. ముఖ్యంగా ప్రజల భాగస్వామ్య కార్యకలాపాలను రూపొందించాల్సి ఉంటుందని జిఓలో పేర్కొన్నారు.

గురుకులంలో జ్వరాలు

- 71 మంది విద్యార్థులకు వైరల్ ఫీవర్లు
- ప్రజాశక్తి కథనంతో విద్యార్థులకు వైద్య పరీక్షలు
- ప్రభుత్వ విప్ జగదీశ్వరి, పుష్పశ్రీవాణి, వీరేశ్ చంద్ర దేవ్ పరామర్శ
- విలేకరిపై ఆర్‌డబ్ల్యుఎస్ అధికారి ఆగ్రహం


విద్యార్థులకు వైద్య పరీక్షలు చేస్తున్న వైద్యులు

ప్రజాశక్తి - కురుపాం (పార్వతీపురం మన్యం జిల్లా)

పార్వతీపురం మన్యంజిల్లా కురుపాం మండలంలోని శివన్నపేట ఎపి గిరిజన గురుకుల రెసిడెన్షియల్ బాలికల పాఠశాల విద్యార్థులు అస్వస్థతకు గురయ్యారు. సుమారు 71 మంది విద్యార్థులు వైరల్ జ్వరాలతో బాధపడుతున్నారు. వారిలో ముగ్గురు విద్యార్థులు కురుపాం సామాజిక ఆరోగ్య కేంద్రంలో చికిత్స పొందుతున్నారు. ఈ నేపథ్యంలో శుక్రవారం ఉదయం ప్రజాశక్తి వెబ్ న్యూస్‌లో వచ్చిన కథనానికి వైద్యశాఖ అధికారులు స్పందించి పాఠశాలలోని విద్యార్థులందరికీ వైద్య పరీక్షలు చేశారు. ఆర్‌డబ్ల్యుఎస్ డిఇ నాగేశ్వరరావు గురుకులంలో వాటర్ ప్లాంట్‌ను పరిశీలించి పరీక్షల కోసం నీటి శ్యాంపిల్‌ను తీసుకెళ్లారు. గతంలో ఇదే పాఠశాలలో పదో తరగతి విద్యార్థులు ఇద్దరు మృతి చెందారు. వందలాది మంది విద్యార్థులు వివిధ సందర్భాల్లో అనారోగ్యానికి గురై ఆస్పత్రిపాలైన ఘటనలు చోటుచేసుకున్నాయి. తాజాగా 71 మంది విద్యార్థులు అస్వస్థతకు గురవడంతో కలకలం రేగింది. పాఠశాలలో అపరిశుభ్ర వాతావరణమే జ్వరాలకు కారణమని తెలుస్తోంది. ఇటీవల తుపాను నేపథ్యంలో విద్యార్థులు ఇళ్లకు వెళ్లిన నేపథ్యంలో జ్వరాల బారిన పడ్డారని ఉపాధ్యాయులు చెబుతున్నారు. ప్రజాశక్తి ద్వారా విషయం తెలుసుకున్న ప్రభుత్వ విప్, స్థానిక ఎమ్మెల్యే తోయక జగదీశ్వరి, మాజీ ఉప ముఖ్యమంత్రి పాముల పుష్పశ్రీవాణి, టిడిపి రాష్ట్ర కార్యనిర్వాహక కార్యదర్శి వైరిచర్ల వీరేశ్ చంద్ర దేవ్ పాఠశాలను సందర్శించి విద్యార్థులను పరామర్శించారు. విద్యార్థుల ఆరోగ్య పరిస్థితిని అడిగి తెలుసుకున్నారు.

గురుకులాల్లో ఆరోగ్య పరీక్షలకు ఆదేశాలు : కలెక్టర్

కురుపాం మండలం శివన్నపేటలోని ఎపిటిడబ్ల్యుఆర్ఎస్, యుఆర్‌జెసి పాఠశాలలో విద్యార్థులకు జ్వరాల నేపథ్యంలో జిల్లా వైద్య ఆరోగ్య శాఖ అప్రమత్తమై ప్రత్యేక వైద్య చర్యలు చేపట్టిందని కలెక్టర్ ప్రభాకర రెడ్డి తెలిపారు. ప్రస్తుతం పరిస్థితి పూర్తిగా అదుపులో ఉందని, విద్యార్థుల ఆరోగ్య పరిస్థితిని నిరంతరం పర్యవేక్షిస్తున్నామని ఆయన వెల్లడించారు. పాఠశాలలో మొత్తం 559 మంది విద్యార్థులకు ర్యాపిడ్ డయాగ్నస్టిక్ పరీక్షలు నిర్వహించగా ఒకరికి మలేరియా పాజిటివ్‌గా నిర్ధారణ అయిందని, ఆ విద్యార్థిని ఆరోగ్యం కూడా నిలకడగానే ఉందని పేర్కొన్నారు. మరో ముగ్గురిని మెరుగైన వైద్యం కోసం కురుపాం సిహెచ్‌సికి తరలించామని తెలిపారు. ప్రస్తుతం 38 మంది విద్యార్థులు ప్రత్యేక వైద్య పర్యవేక్షణలో ఉన్నారని వివరించారు.

ప్రజాశక్తిపై ఆర్‌డబ్ల్యుఎస్ అధికారి ఆగ్రహం

పై ఘటనపై వాస్తవాలను వెలుగులోకి తెస్తూ ప్రజాశక్తి వెబ్‌లో వార్త రాసిన విలేకరి జి ఢిల్లీశ్వరరావుపై ఆర్‌డబ్ల్యుఎస్ డిఇ కె నాగేశ్వరరావు దురుసుగా మాట్లాడారు. డిఇ వ్యాఖ్యలపై కురుపాం ప్రెస్ క్లబ్ తరఫున ప్రింట్ అండ్ ఎలక్ట్రానిక్ మీడియా విలేకర్లు తీవ్రంగా ఖండించారు. ప్రజా సమస్యలను వెలుగులోకి తీసుకురావడం జర్నలిస్టుల బాధ్యత అని, వాస్తవాలను రాసిన విలేకరిపై దురుసుగా మాట్లాడడం సమంజసం కాదని డిఇని నిలదీశారు. విద్యార్థినులు అస్వస్థతకు గురైన ఘటనపై ప్రభుత్వం తక్షణమే సమగ్ర విచారణ జరిపించాలని ఎస్ఎఫ్ఐ మన్యం జిల్లా కార్యదర్శి బి అనిల్, సహాయ కార్యదర్శి గంగారావు డిమాండ్ చేశారు.

గ్రావిటీ కెనాల్ నిర్మాణంలో జాప్యం

- నిలిచిపోతున్న కొండవీటి వాగు వరద నీరు
- బ్లూప్లానుకు ఆమోదం వచ్చినా నిర్మాణంలో ఆలస్యం

ప్రజాశక్తి - అమరావతి బ్యూరో

రాజధాని అమరావతి పరిధిలో వరద ముంపు నివారణ కోసం నిర్మించాలనుకున్న గ్రావిటీ కెనాల్స్ నిర్మాణంలో జాప్యం జరుగుతోంది. ప్రతి ఏడాది కొండవీటి వాగు నుండి వరద నీరు వస్తున్నా బయటకు పంపేందుకు వీలుగా పూర్తిస్థాయిలో నిర్మాణాలు చేపట్టలేదు. అమరావతి పరిధిలోని కొండవీటి వాగు ప్రవాహ ప్రాంతంలో ఇటీవల వచ్చిన అర్నబ్, మురసు తుపాన్లకు నీరుకొండ పరిసరాల్లో నీరొచ్చి చేరింది. కాలువ నిర్మాణంలో ప్రభుత్వం జాప్యం చేసిందనే విమర్శలూ వ్యక్తమయ్యాయి. కొండవీటి వాగుకు ఛానలైజ్ లేకపోవడంతో వర్షపునీరు గతంలో పొలాల్లో నుండి ప్రవహించి ఉండవల్లి వద్ద కృష్ణానదిలో కలుస్తుంది. రాజధాని నిర్మాణ సమయంలో టాటా కన్సల్టింగ్ ఇంజినీర్స్ లిమిటెడ్ ఆధ్వర్యాన పర్యావరణ ప్రభావం అంచనా నివేదికలను తయారు చేయించారు. నివేదికలో చాప్టర్ 4.5.1లో 63 నుండి 69 వరకూ ఉన్న పేజీల్లో కొండవీటి వాగు ముంపు పరిధిలో 13,500 ఎకరాలు ఉందని, ఇందులో రాజధాని పరిధిలోకి వచ్చే భూమి 10,600 ఎకరాలు ఉందని పేర్కొన్నారు. మిగిలిన భూమి గతంలో పెదపరిమి రెవెన్యూలో ఉండేది. ఇప్పుడు అది కూడా పూలింగు పరిధిలోకి రావడంతో ముంపు విస్తీర్ణం కొంత పెరిగింది. ముంపు వచ్చిన ప్రతిసారీ కనీసం ఐదు నుండి ఏడు రోజులు ఉంటుందని తెలిపారు. దీంతో రాజధాని ప్రాంతంలో ప్రస్తుతం ఉన్న భూ మట్టాన్ని +25 మీటర్లు (+25m ఎఎంఎస్ఎల్)గా లేదా ఆయా ప్రాంతాల్లో నమోదైన అత్యధిక వరద మట్టం కంటే ఎక్కువ ఎత్తులో ఉండేలా నిర్మించాలని ప్రతిపాదించారు. దీంతోపాటు ప్రత్యేక రిజర్వాయర్లు నిర్మించడం ద్వారా నీటి నిర్వహణ చేపట్టేందుకు బ్లూప్లాన్ కూడా ఇచ్చారు. ఇందులో కొండవీటి వాగు గ్రావిటీ కెనాల్ నిర్మాణం కీలకంగా ఉంది. అయితే ఇప్పటికీ కెనాల్ను పూర్తిస్థాయిలో నిర్మించలేదు. గతంలో టిడిపి ప్రభుత్వం ఉన్న ఐదేళ్లు, ఇప్పుడు అధికారంలోకి వచ్చి రెండేళ్లు మొత్తం ఏడేళ్లలో కెనాల్ నిర్మాణం పూర్తికాలేదు. అక్కడక్కడ నిర్మించినా కీలకమైన నీరు కొండ ప్రాంతంలోని ఎస్ఆర్ఎం యూనివర్సిటీ నుండి దిగువకు కాలువ నిర్మాణం జరగకపోవడంతో వచ్చిన నీరు వచ్చినట్లు నిలిచిపోతోంది. ప్రభుత్వం తాత్కాలిక మళ్లింపు చర్యలు తీసుకుంటోంది మినహా శాశ్వత పరిష్కార చర్యలు తీసుకోవడం లేదు. దీంతో నిర్మాణ ప్రాంతంలో నిలిచిన వరద నీరు కూడా బయటకు వెళ్లే మార్గం లేదు. ఇప్పటికైనా ప్రభుత్వం స్పందించి బ్లూప్లాన్‌లో పేర్కొన్న విధంగా కొండవీటి వాగు గ్రావిటీ కెనాల్ నిర్మించాలని భూములిచ్చిన రైతులు కోరుతున్నారు. ప్రతియేడాది ముంపు వస్తున్నా కాలువ నిర్మాణంపై ప్రభుత్వం దృష్టి సారించకపోవడంతపై సర్వత్రా విమర్శలు వ్యక్తమవుతున్నాయి.

PUBLIC NOTICE

TO WHOMSOEVER IT MAY CONCERN

My client Hosachiguru intend and consider to purchase the Immovable property being Agricultural Land measuring 7 Acres 22 cents in Sy No.95/A, bearing LPM No.577, situated at Somalapuram Village, D. Hirchal Mandal, Ananthpur Dist, Andhra Pradesh.

The aforesaid agricultural land is peacefully, absolutely and exclusively owned and possessed by J Shankarlal Vani C/o J C Raj Lal Vani. And the owner hereby affirm and confirm Hosachiguru that the entirety of above property is free from all encumbrances, charges, litigation, or claims of any kind, having clear, valid and marketable title thereto.

The owner further confirm that no existing sale agreements, either written or verbal, are in place for these lands. Any person, institution, or interested party with adverse claims or disputes must communicate such claims to the undersigned within 15 days of this public notice. Failure to do so will result in the lawful presumption that my client and their nominees are free to proceed with the purchase of the property as bona fide Purchaser, without any legal hindrances, and no further claims will be entertained.

Issued on Instruction from My Client.
RAKSHITHA .P, Advocate
office at No. 125/1-18, GK Arcade 1st Block, Jayanagar, Bangalore. Karnataka- 560011.
Mob: +91 7975392495. Date: 06/11/2026

ఫారం జి

కడపలో మైనింగ్ అండ్ క్వారీయింగ్ కార్యకలాపాలు నిర్వహిస్తున్న మెసర్స్ విజయ్ మైనింగ్ అండ్ ఇన్‌ఫ్రా కార్ప్ ప్రైవేట్ లిమిటెడ్ వారి తరపున ఆసక్తి వ్యక్తీకరణ కోసం ఆహ్వానం

(ఇన్సాల్వెన్సీ అండ్ బాంక్రప్టసీ బోర్డ్ ఆఫ్ ఇండియా (కార్పొరేట్ వ్యక్తుల కొరకు ఇన్సాల్వెన్సీ రిసొల్యూషన్ ప్రక్రియ) రెగ్యులేషన్స్, 2016 యొక్క 36ఎ (1) క్రింద)

క్రసం.	సంబంధిత వివరాలు	
1	కార్పొరేట్ రుణగ్రస్తుని పేరుతో పాటు పాన్/సిఐఎన్/ఎల్ఎల్‌పి నం.	మెసర్స్.విజయ్ మిన్నింగ్ అండ్ ఇన్‌ఫ్రా కార్ప్ ప్రైవేట్ లిమిటెడ్ CIN: U14100AP2010PTC066753 PAN: AADCV1917F
2	నమోదిత కార్యాలయం చిరునామా	20/1073, ఆర్ కె కాలనీ, కడపా, ఆంధ్ర ప్రదేశ్ - 516801
3	వెబ్‌సైట్ యొక్క యుఆర్ఎల్	https://vijaygroup.in/vijayleasing.html
4	స్థిర ఆస్తులలో ఎక్కువ భాగం ఉన్న ప్రదేశం యొక్క వివరాలు	20/1073, ఆర్ కె కాలనీ, కడపా, ఆంధ్ర ప్రదేశ్ - 516801
5	ప్రధాన ఉత్పత్తులు/ సర్వీసుల స్థాపిత సామర్థ్యం	నిల్
6	గత ఆర్థిక సంవత్సరంలో అమ్ముడైన ప్రధాన ఉత్పత్తులు/సర్వీసుల పరిమాణం మరియు విలువ	నిల్
7	ఉద్యోగులు/ కార్మికుల సంఖ్య	నిల్
8	చివరిగా అందుబాటులో ఉన్న రెండు సంవత్సరాల ఆర్థిక నివేదికలు (షెడ్యూల్‌లతో సహా) తో పాటు మరిన్ని వివరాలు, రుణదాతల జాబితాలు యుఆర్ఎల్ వద్ద అందుబాటులో ఉన్నాయి :	ఈ సమాచారం ఆర్‌పి ద్వారా అభ్యర్థన మేరకు cirp.vijaymining@gmail.com వద్ద అందుబాటులో ఉంచబడుతుంది
9	కోడ్ యొక్క సెక్షన్ 25(2) (హెచ్) క్రింద పరిష్కార దరఖాస్తుదారులకు అర్హత యుఆర్ఎల్‌లో అందుబాటులో ఉంది :	ఈ సమాచారం ఆర్‌పి ద్వారా అభ్యర్థన మేరకు cirp.vijaymining@gmail.com వద్ద అందుబాటులో ఉంచబడుతుంది
10	ఆసక్తి వ్యక్తీకరణ స్వీకరణకు చివరి తేదీ	07.12.2026
11	భావి రిసొల్యూషన్ దరఖాస్తుదారుల తాత్కాలిక జాబితా జారీ తేదీ	14.12.2026
12	తాత్కాలిక జాబితాకు అభ్యంతరాలు సమర్పించడానికి చివరి తేదీ	19.12.2026
13	భావి రిజల్యూషన్ దరఖాస్తుదారుల తుది జాబితా జారీ తేదీ	24.12.2026
14	సంభావ్య పరిష్కార దరఖాస్తుదారులకు సమాచార మెమోరాండం, మూల్యాంకన మ్యాట్రిక్స్ మరియు పరిష్కార ప్రణాళికల కోసం అభ్యర్థనను జారీ చేసిన తేదీ	29.12.2026
15	పరిష్కార ప్రణాళికలను సమర్పించడానికి చివరి తేదీ	28.01.2027
16	ఆసక్తి వ్యక్తీకరణ సమర్పించడానికి ఇమెయిల్ ఐడి ప్రక్రియ	cirp.vijaymining@gmail.com
17	ఎమ్ఎస్ఎమ్ఇ గా రిజిస్ట్రేషన్ స్థితి కార్పొరేట్ రుణగ్రహీత యొక్క వివరాలు	కార్పొరేట్ రుణగ్రహీత, మైక్రో, స్మాల్ అండ్ మీడియం ఎంటర్‌ప్రైజెస్ డెవలప్‌మెంట్ యాక్ట్, 2006లోని నిబంధనల ప్రకారం సూక్ష్మ, చిన్న లేదా మధ్య తరహా సంస్థగా నమోదు చేయబడింది.

తేది : 07.11.2026
ప్రదేశం : హైదరాబాద్

ప్రకుల్ తాడి
IBBI/IPA-002/IP-N01149/2021-2022/13806
చిరునామా : ఫ్లాట్ నం. 1405, జి బ్లాక్, రెయిన్‌బో విస్టాస్, గ్రీన్ హిల్స్ రోడ్, మూసాపేట, హైదరాబాద్, తెలంగాణ - 500018
మెసర్స్.విజయ్ మైనింగ్ అండ్ ఇన్‌ఫ్రా కార్ప్ ప్రైవేట్ లిమిటెడ్

బాలికలకు భద్రత కల్పించాలి!


ప్రసంగిస్తున్న పావిత్రి

- మహిళలపై దాడులు ఆపాలి...
- రౌండ్ టేబుల్ సమావేశంలో వక్తలు

ప్రజాశక్తి-ఎన్‌టిఆర్ జిల్లా ప్రతినిధి

అనంతపురం జిల్లా రాప్తాడులో పదో తరగతి చదువుతున్న 15 ఏళ్ల బాలికపై 21 ఏళ్ల యువకుడు తరగతి గదిలోనే రంపంతో దాడికి పాల్పడిన ఘటన అత్యంత దారుణం, హేయమైన చర్య అని ఐద్వా నేతలు పేర్కొన్నారు. స్నేహితురాలిని రక్షించేందుకు ప్రయత్నించిన మరో బాలికను కూడా యువకుడు గాయపరచడం మరింత బాధాకరమని తెలిపారు. విజయవాడ మాకినేని బసవపున్నయ్య విజ్ఞాన కేంద్రం ఆధ్వర్యంలో యుటిఎఫ్ నాయకులు పద్మ అధ్యక్షతన శుక్రవారం 'రాప్తాడు ఘటనపై' రౌండ్ టేబుల్ సమావేశం నిర్వహించారు. ఈ సమావేశంలో ఐద్వా రాష్ట్ర కార్యదర్శి వి సావిత్రి మాట్లాడుతూ రాప్తాడు ఘటనలో నిందితుడిని తక్షణమే అరెస్టు చేసి కఠినంగా శిక్షించాలని డిమాండ్ చేశారు. బాధిత బాలికలకు మెరుగైన వైద్య చికిత్స అందించడంతో పాటు, వారికి తగిన న్యాయం కల్పించాలని ప్రభుత్వాన్ని కోరారు. మహిళలు, బాలికలపై రోజురోజుకూ పెరుగుతున్న దాడులను అరికట్టేందుకు ప్రభుత్వం కఠినమైన చర్యలు చేపట్టాలని, బాలికల భద్రత, స్వేచ్ఛ, ఆత్మగౌరవానికి పూర్తి భరోసా కల్పించాలని డిమాండ్ చేశారు. మహిళలపై హింసకు, పురుషాధిక్య భావజాలానికి వ్యతిరేకంగా సమాజంలోని అన్ని వర్గాలు ఐక్యంగా ఉద్యమించాలని పిలుపునిచ్చారు. సిఐటియు రాష్ట్ర నాయకులు కె సుబ్బరావమ్మ మాట్లాడుతూ రాప్తాడు, తుమ్మపూడి (తెనాలి) వంటి ప్రాంతాల్లో జరిగిన దారుణాలను ప్రస్తావిస్తూ, ఇలాంటి తప్పులకు పాల్పడేవారికి భయం పుట్టేలా తక్షణమే కఠినమైన శిక్షలు అమలు చేయాలని డిమాండ్ చేశారు. ప్రభుత్వం తీసుకొచ్చిన 'దిశ చట్టం' ప్రస్తుతం ఏ స్థితిలో ఉందో, ఎలా అమలవుతుందో తెలియని పరిస్థితి నెలకొందని విమర్శించారు. డ్రగ్స్, పొగతాగడంపై ప్రచారం చేసినట్లే, "స్త్రీ-పురుషులు ఇద్దరూ సమానమే" అనే అంశంపై కూడా ప్రభుత్వాలు టివిలు, సినిమాల ద్వారా విస్తృతంగా ప్రచార క్యాంపెయిన్లు నిర్వహించాలని కోరారు. కె స్వరూపారాణి మాట్లాడుతూ ప్రేమ, పెళ్లి పేరుతో బాలికలపై దాడులకు పాల్పడడం అత్యంత తీవ్రమైన నేరమన్నారు. మహిళా స్వేచ్ఛను, ఆత్మగౌరవాన్ని గౌరవించాల్సిన బాధ్యత ప్రతి ఒక్కరిపై ఉందని పేర్కొన్నారు. ఇలాంటి ఘటనలను కేవలం వ్యక్తిగత నేరాలుగా మాత్రమే చూడకుండా, సమాజంలో వేళ్లూనుకున్న పురుషాధిక్య భావజాలాన్ని ప్రశ్నించాలని సూచించారు. బాలికలపై హింసకు తావులేని సమాజ నిర్మాణం కోసం ప్రజలందరూ బాధ్యతగా నిలవాలన్నారు.

యూనియన్ బ్యాంక్ ఆఫ్ ఇండియా
అసెట్ రికవరీ బ్రాంచ్, తిరుపతి, ఫోన్:8328565422
మొదటి అంతస్తు, ఎస్‌వి క్యాంపస్, ఎస్.వి.యూనివర్సిటీ అడ్మిన్ బిల్డింగ్ వెనుక, ఎస్‌వి యూనివర్సిటీ, తిరుపతి

స్వాధీనత ప్రకటన (స్థిరాస్తి కొరకు)

సెక్యూరిటీ ఇంటరెస్ట్ (ఎన్‌ఫోర్స్‌మెంట్) రూల్స్ 2002 యొక్క రూల్ 8(1) క్రింద

సెక్యూరిటైజేషన్ మరియు రీకన్‌స్ట్రక్షన్ ఆఫ్ ఫైనాన్షియల్ అస్సెట్స్ & ఎన్‌ఫోర్స్‌మెంట్ ఆఫ్ సెక్యూరిటీ ఇంటరెస్ట్ (రెండవ) యాక్ట్ 2002 ప్రకారం (యాక్ట్ నెం.54 ఆఫ్ 2002) మరియు సెక్యూరిటీ ఇంటరెస్ట్ (ఎన్ ఫోర్స్ మెంట్) రూల్స్, 2002లోని రూల్ 3 తో చదివే సదరు సెక్షన్ 13(12) ప్రకారం సంక్రమించిన అధికారాలను వినియోగించుకుంటూ **యూనియన్ బ్యాంక్ ఆఫ్ ఇండియా, అసెట్ రికవరీ బ్రాంచ్, తిరుపతి (86730), తిరుపతి జిల్లా,** వారి అధీకృత అధికారి అయిన దిగువ సంతకందారు

ఋణగ్రహీతలు: 1. శ్రీ మల్లిశెట్టి రంగ, తండ్రి: ఎమ్.రామాంజనేయులు, అడ్రస్-1: డి.నెం.1-3-9, సర్వే నెం.6/2, తుమ్మలగుంట గ్రామం&పంచాయితీ, 1వ వార్డు, తిరుపతి-517502. **అడ్రస్-2:** ప్లాట్ నెం.601, లక్ష్మీ నారాయణ టవర్స్, ఉప్పరపాలెం, తిరుపతి-517501. **2) శ్రీమతి మల్లిశెట్టి లక్ష్మీ దేవి, భర్త: ఎమ్.రంగ, అడ్రస్-1:** డి.నెం.1-3-9, సర్వే నెం.6/2, తుమ్మలగుంట గ్రామం&పంచాయితీ, 1వ వార్డు, తిరుపతి-517502. **అడ్రస్-2:** ప్లాట్ నెం.601, లక్ష్మీ నారాయణ టవర్స్, ఉప్పరపాలెం, తిరుపతి-517501. **హామీదారు: 3) బండి బత్తయ్య, తండ్రి: బండి వేశాలయ్య,** ఇంటి నెం.6-4, హరిపురం కాలనీ, పేరూరు, తిరుపతి రూరల్ మండలం, తిరుపతి జిల్లా-517502.

వార్లను బకాయి సొమ్ము ఒప్పందం ప్రకారం తదుపరి వడ్డీతో సహా **తేది.31.07.2026 నాటికి రూ.45,41,278.85 పైసలు** (నలభై ఐదు లక్షల నలభై ఒక వేల రెండు వందల డెబ్బై ఎనిమిది రూపాయలు మరియు ఎనభై ఐదు పైసలు మాత్రమే) నోటీసు అందిన తేది నుండి 60రోజులలోగా చెల్లించవలసినదిగా వారిని కోరుతూ **తేది.21-08-2026 న** డిమాండ్ నోటీసు జారీచేసినారు. ఋణగ్రహీత సదరు ఋణాన్ని తిరిగి చెల్లించుటలో విఫలమైనారు. కావున ఋణగ్రహీత మరియు సాధారణ ప్రజానీకానికి తెలియజేయునది ఏమనగా సదరు రూల్ 8తో చదివే సదరు చట్టం లోని సెక్షన్ 13 సబ్-సెక్షన్ (4) క్రింద సంక్రమించిన అధికారాలను వినియోగిస్తూ ఈ దిగువ సంతకందారు బ్యాంకునకు తనఖా ఉంచిన దిగువ వివరించిన ఆస్తిని **తేది.04-11-2026 న స్వాధీనం** చేసుకున్నారు.

సాధారణ ప్రజానీకానికి ముఖ్యముగా ఋణగ్రహీతను ఇందుమూలముగా హెచ్చరించునది ఏమనగా సదరు ఆస్తితో ఎవ్వరు ఎట్టి లావాదేవీలు జరుపరాదు.సదరు ఆస్తికి సంబంధించిన ఎట్టి లావాదేవీలైనను చెల్లించవలసిన బకాయి **తేది.31.07.2026 నాటికి రూ.45,41,278.85 పైసలు** (నలభై ఐదు లక్షల నలభై ఒక వేల రెండు వందల డెబ్బై ఎనిమిది రూపాయలు మరియు ఎనభై ఐదు పైసలు మాత్రమే) మరియు వడ్డీ,కాస్ట్స్ మొదలగునవితో సహా **యూనియన్ బ్యాంక్ ఆఫ్ ఇండియా** వారి ఛార్జీకి లోబడి ఉంటాయి, ఇందుమూలముగా ప్రత్యేకంగా ఋణగ్రహీత మరియు సాధారణ ప్రజానీకానికి హెచ్చరించడమైనది.

నదరు చట్టం యొక్క సెక్షన్ 13 యొక్క సబ్-సెక్షన్ (8) నిబంధనలు ప్రకారం ఋణగ్రహీతలు తమ తనఖా ఆస్తిని విడిపించుకోవడానికి ఉన్న కాలవ్యవధిని వినియోగించడమునకై శ్రద్ధ వహించవలెను.

స్థిరాస్తి వివరములు

ఆం.ప్ర., తిరుపతి జిల్లా, తిరుపతి రూరల్ మండలం, తుమ్మలగుంట గ్రామం & పంచాయితీ 1వ వార్డు, సర్వే నెం.6/2లో, డోర్ నెం.1-3-9లో 1080 చ॥అ॥లు లేదా 120.00 చ॥గ॥ల విస్తీర్ణం గల నివాస భవనం శ్రీ మల్లిశెట్టి రంగ, తండ్రి: యం.రామాంజనేయులు గారికి చెందినది. **హద్దులు: తూర్పు:** పి సుబ్బారెడ్డి & సుధాకర్ గార్ల ఇల్లు/స్థలం, **పడమర:** 25 అ॥ల రోడ్, **ఉత్తరం :** సి రామచంద్రా రెడ్డి గారి స్థలము, **దక్షిణం :** సి మాయావతి గారి స్థలం.

తేది : 04-11-2026, స్థలం : తిరుపతి — సం/- అధీకృత అధికారి, యూనియన్ బ్యాంక్ ఆఫ్ ఇండియా

IN THE COURT OF THE HON'BLE, X ADDL. DISTRICT AND SESSIONS JUDGE, RANGA REDDY DISTRICT, AT :: RAJENDRA NAGAR
I.A. NO. 2491 OF 2026 IN O.S. NO. 1422 OF 2026
BETWEEN: VANKADAVANTH GHAMMA ... Petitioner /Petitioner /Plaintiff
AND
VARTHAVATH HASLI & Others ...Respondents/ Defendants/ Respondents/ Proposed Parties

To,
R15: KarnatiSreedevi, W/o K. Kondapa Naidu, aged about 31 Years, Occupation Housewife, R/o S101, Sai Apartments, S.B.I Colony Road, nandyal – 518501.
R24: Jujjavarapu Satyanarayana, S/o Seshageri Rao, aged about 58 Years, Occupation Retd Bank Manager, R/o 69-3A-2, Andhra Bank Colony, Nagavanam, Kakinada – 3.
R25: Jujjavarapu Ratnamani, W/o Satyanarayana, aged about 50 Years, Occupation Housewife, R/o 69-3A-2, Andhra Bank Colony, Nagavanam, Kakinada – 3.
R26: Dandangi Jeevan Babu, S/o Late Appa Rao, aged about 61 Years, Occupation retd Employee, R/o 10-5-40, Nageswara rao Street, Ramaraopet, Kakinada – 4.
R33: VulliIndumathi Gupta, W/o V T N Gupta, aged about 49 Years, Occupation Housewife, R/o C/o Paramount Medical Agencies, Bhanu Street, Opp: Prema Samajam Road, Daba Gardens, Vishakapatnam.
R58: Mandadapu, S/o Narayana, aged about 55 Years, Occupation Agriculture, R/o, 6-65, Rytupeta, Nandigama, Krishna District.
R67: MedapatiKodanda Ramachandra reddy, S/o Satti Reddy, aged about 52 Years, Occupation Business, R/o 3-16-19A, P & T Colony, Plot No: 83, Kakinada – 3.
R83: Mydhili K, S/o Mahaender K, aged about 42 Years, Occupation Housewife, R/o 59-10-1/1, Gayatri Nagar, Vijayawada – 8.
R220: Bhumireddy Lakshmi Devi, W/o B Ramachandra Reddy, Aged about 58 years Occupation Cultivation, R/o H.No:- 1-264, P & T Colony, Near TTD Kalyana mandapam, Anatapuram.
R250: KoneruPAvan Kumar, S/o Purna Chander Rao, Aged about 21 years Occupation Student, R/o H.No:- 19-29- 31/A,Vishnuvardhana Rao Street, Labbipet, Vijaywada - 10.
R307: BhagiVenkateswarlu, S/o VenkataramanaiahBhagi, aged about 28 Years, Occupation: Software Employee, R/o Gudipallipadu (BhireddiDibba),Narukur Centre, Nellore Rural Mandal, SPSR Nellore Dist.
R340: SPIC PHI Seeds ltd (Formerly PHI Biogene Limited) a company incorporated under the companies act 1956, having its registered office at 401 - 402, Suneja Tower II, District centre, Janakpuri , New Delhi. represented by its Managing Director Mr. V Nageswara Rao and Mr. A V S Reddy Its Director.
R382: Asmath D/o S Hussain, aged about 42 Years, Occupaion : Housewife, R/o 6/680-B, Maruthi Nagar, Anantapur Dist - AP
R388: G Venkatrama Reddy, S/o Dr. G.C.S Reddy, aged about 26 Years, Occupaion : Engineer, R/o Agadur (PO), PulivendalaTq, Cudappah District AP
R389: G Narasimha Reddy, S/o G Anki Reddy, aged about 42 Years, Occupaion : Engineer, R/o Agadur (PO), PulivendalaTq, Cudappah District AP.
R394. G Raghavendra Reddy, S/o G Manda reddy, aged about 26 Years, Occupaion : Software Engineer,R/o Agadur Village, Thondur Mandal, CuddapahDist.AP.
R395. C.V. S Prasad, S/o C.V Gopala Krishna, aged about 44 Years, Occupaion : Manager, Bharat Petroleum,R/o Flat No: 41, Block No: 7, BPCL Colony, Chembur, Mumbai – 74.
R396. Bumi Reddy Laxmidevi, W/o B. Ramachandra Reddy, aged about 55 Years, Occupation: Cultivation,R/o H.No: - 1/264, P& T Colony Road, Near T.T.D Kalyana Mandapam, Anantapur.
R418. Jayanthi VaghriPhani Bhaskar S/o J. Mahadeva Sastri, aged about 23 Years, Occupation: Service, R/o 26-17-8/4, Chaitanya Nagar, Chinagantyada, Old Gajuwaka, Vishakapatnam 530026.
R423. PutluruNarasimhulu, S/o Putluri Lakshmi Narayana, aged about 38 Years, Occupation: Software Engineer, R/o H.No:- 5-195, Main bazaar, Nrpala (Post), Anatapur District – 515425.
R426. Smt. SuryadevaraVasantha, W/o Jogendra Dev, aged about 47 Years, Occupation: Housewife, R/o 31, Defence Flats, East Point colony, Vishakapatnam - 530017.
R437. Umakanta Behera S/o Niranjan Behera, aged about 39 years, Occupation: Business, R/o Behrampur, Raj Berhmpur, Baleswar Odisha – 756058.

Please Take notice that the Petitioner has filed I.A. No.2491 of 2026 in O.S. No. 1422 of 2026, (Suit for Partition) pending before the Hon'ble X Additional District and Sessions Judge, Ranga Reddy District, at Rajendra Nagar, seeking to implead you as Defendants. You are hereby Called upon to appear before the Hon'ble X Additional District and Sessions Judge, Ranga Reddy District, at Rajendra Nagar, either in person or through your counsel, on 17- 11-2025 at 10:30 A.M., failing which the petition may be heard and decided accordingly.

//By Order of Court//

Date: 06-11-2026
R.R.DIST. T.G.

MOHAMMED ADAM,
ADVOCATE & ASSOCIATES
9705823280, 7995935729

HFS | Hiranandani Financial Services

హీరానందాని ఫైనాన్షియల్ సర్వీసెస్ ప్రైవేట్ లిమిటెడ్
నమోదిత కార్యాలయం : 4వ అంతస్తు, స్కార్పియో హౌస్, సెంట్రల్ అవెన్యూ, హీరానందాని బిజినెస్ పార్క్, పోవై, ముంబై-400076.
ఇమెయిల్:wecare@hfs.in వెబ్‌సైట్:www.hfs.in టెలి నం.:022- 2576 3623. సిఐఎన్ నం.: U65999MH2017PTC291060

స్వాధీనతా నోటీసు
రూల్ 8(1) క్రింద (స్థిరాస్తి కొరకు) అనుబంధం-4

ఏదైతే, దిగువసంతకందారు అయిన హీరానందాని ఫైనాన్షియల్ సర్వీసెస్ ప్రైవేట్ లిమిటెడ్ (ఇకపై "హెచ్ఎఫ్ఎస్"గా సూచించబడుతుంది) యొక్క అధీకృత అధికారి సెక్యూరిటైజేషన్ అండ్ రీకన్‌స్ట్రక్షన్ ఆఫ్ ఫైనాన్షియల్ అసెట్స్ అండ్ ఎన్‌ఫోర్స్‌మెంట్ ఆఫ్ సెక్యూరిటీ ఇంట్రస్ట్ యాక్ట్ 2002 క్రింద మరియు సెక్యూరిటీ ఇంట్రస్ట్ (ఎన్‌ఫోర్స్‌మెంట్) రూల్స్, 2002 యొక్క రూల్ 3తో చదువుతూ సెక్షన్ 13(12) క్రింద అతనికి అందించబడిన అధికారాలను అమలు చేస్తూ పేర్కొన్న నోటీసు రసీదు తేదీ నుండి 60 రోజులలోపు నోటీసులో పేర్కొన్న మొత్తాన్ని తిరిగి చెల్లించవలసిందిగా రుణగ్రహీత(లు)ని పిలుస్తూ డిమాండ్ నోటీసును జారీ చేయడమైనది. రుణగ్రహీతలు మొత్తాన్ని తిరిగిచెల్లించుటలో విఫలమైనందున, రుణగ్రహీతలు/హామీదారులకు మరియు సాధారణ ప్రజలకు నోటీసు ఇవ్వడమేమనగా అధీకృత అధికారి, సెక్యూరిటీ ఇంట్రస్ట్ (ఎన్‌ఫోర్స్‌మెంట్) రూల్స్, 2002 యొక్క రూల్ 8 తో చదువుతూ సదరు చట్టం యొక్క సెక్షన్ 13 యొక్క సబ్ సెక్షన్ (4) క్రింద అతను/ఆమెకు అందించిన అధికారాలను వినియోగించుకుంటూ క్రింద వివరించిన ఆస్తిని దిగువసంతకందారు లాంఛనప్రాయంగా స్వాధీనపరచుకోవడమైనది. రుణగ్రహీత జాగ్రత్త వహించవల్సింది ఏమనగా సెక్యూర్డ్ అస్సెట్స్‌ను విడిపించుకొనుటకు మీకు లభించిన సమయం మేరకు చట్టం యొక్క సెక్షన్ 13 యొక్క సబ్ సెక్షన్ (8) నిబంధనలను అహ్వానించడమైనది. ముఖ్యంగా రుణగ్రహీత మరియు సాధారణ ప్రజలను హెచ్చరించడమేమనగా సదరు ఆస్తితో ఎలాంటి లావాదేవీలు జరుపరాదు మరియు ఏవైనా లావాదేవీలు హెచ్ఎఫ్ఎస్‌కు మొత్తాన్ని దానిపై వడ్డీతో సహా చెల్లించి జరుపవచ్చు.

క్ర సం.	రుణగ్రహీత/సహ రుణగ్రహీతల పేరు మరియు లోన్ అకౌంట్ నం./చిరునామా	సెక్యూర్డ్ అసెట్స్/ తనఖా ఆస్తి వివరణ	డిమాండ్ నోటీసు మరియు మొత్తం	స్వాధీనతా తేది
1.	1) కస్టమర్ ఐడి క్రింద లోన్ వెల్లడి : 58506 ఎల్ఏఎన్ : 4375094101018339 1. ఎర్రమియగారి హైదర్ (రుణగ్రహీత), 2. ఎర్రమియగారి సలీమ (సహ రుణగ్రహీత), 3. షై ఎస్ కౌసర్ (సహ రుణగ్రహీత), 4. షై అలి సత్తార్ (సహ రుణగ్రహీత) క్ర.సం.1 నుండి 4 కొరకు చిరునామా : హౌ.నం.11/124, దర్గా బజారు, ప్రొద్దుటూరు, కడప, ఆంధ్రప్రదేశ్-516360.	కడప రిజిస్ట్రేషన్ జిల్లా మరియు ప్రొద్దుటూరు సబ్ రిజిస్ట్రేషన్ అధికార పరిధి క్రింద సర్వే నం.483 లో వేయబడిన రెసిడెన్షియల్ ఇంటి బేరింగ్ డో.నం.11-124 మొత్తం ఆ భాగం మరియు పార్సిల్, వార్డు నం.11, దర్గా వీధి, ప్రొద్దుటూరు తో మూల్యాంకనం నం.1014013608 స్థలం పరిధి 74.5 చ.గ.లు. సరిహద్దులు : ఉత్తరం : ఉమ్మడి గోడ మరియు నజీముద్దీన్ ఇల్లు, దక్షిణం : సందు రాస్తా, తూర్పు : సందు రాస్తా, పడమర : ఎర్రమియా గారి నూర్‌జహాన్, అల్లాబక్ష్ ఇల్లు మరియు ఉమ్మడి గోడ, స్థలం పరిధి 74.5 చ.గ.లు. లేదా 668 చ.అ.లు. తో కలిపి భూమికి జోడించబడిన లేదా శాశ్వతంగా ఏవైనా భూమికి జతచేయబడిన వాటితో దానిపై అన్నీ ప్రస్తుత మరియు భవిష్యత్తు నిర్మాణాలు.	13.04.2026 రూ. 24,57,533/- (ఇరవై నాలుగు లక్షల యాభై ఏడు వేల ఐదు వందల ముప్పై మూడు రూపాయలు మాత్రమే)	06-11-2026

ప్రదేశం : ఆంధ్రప్రదేశ్
తేది : 07.11.2026
సం/-
హీరానందాని ఫైనాన్షియల్ సర్వీసెస్ ప్రైవేట్ లిమిటెడ్ తరపున

స్వాధీనత ప్రకటన

ఈడల్‌వీస్ అస్సెట్ రీకన్‌స్ట్రక్షన్ కంపెనీ లిమిటెడ్
సిఐఎన్ : U67100MH2007PLC174759
రిటైల్ సెంట్రల్ మరియు నమోదిత కార్యాలయం : ఈడల్‌వీస్ హౌస్, ఓఎఫ్ఎఫ్ సిఎస్‌టి రోడ్డు, కలిన, ముంబై- 400098

అనుబంధం-4 (రూల్-8(1)) స్వాధీనతా నోటీసు (స్థిరాస్తి కొరకు)

ఏదైతే ఇక్కడ పేర్కొన్న సెక్యూర్డ్ క్రెడిటార్ యొక్క అధీకృత అధికారి, సెక్యూరిటైజేషన్ అండ్ రీకన్‌స్ట్రక్షన్ ఆఫ్ ఫైనాన్షియల్ అసెట్స్ అండ్ ఎన్‌ఫోర్స్‌మెంట్ ఆఫ్ సెక్యూరిటీ ఇంట్రస్ట్ (యాక్ట్), 2002 మరియు సెక్యూరిటీ ఇంట్రస్ట్ (ఎన్‌ఫోర్స్‌మెంట్) రూల్స్, 2002 యొక్క (రూల్ 3)తో చదువుతూ సెక్షన్ 13 (12) క్రింద సంక్రమించిన అధికారాలతో రుణగ్రహీత(లు), సదరు నోటీసు స్వీకరణ తేది నుండి 60 రోజుల్లోపు నోటీసులో పేర్కొన్న బాకీపడిన మొత్తం తిరిగి చెల్లించమని కోరుతూ డిమాండ్ నోటీసును జారీ చేయడమైనది. ఆ తరువాత, సర్ఫేసీ చట్టం, 2002 యొక్క సెక్షన్ 5 క్రింద వరుసగా కేటాయింపు ఒప్పందం ప్రకారం ఇఎఆర్‌సి ట్రస్ట్ ఇకపై "ఇఎఆర్‌సి" గా సూచించబడుతుంది యొక్క ట్రస్టీగా దీని సామర్థ్యంలో సొంతంగా/వ్యవహరిస్తున్న దానిగా ఈడల్‌వీస్ అస్సెట్ రీకన్‌స్ట్రక్షన్ కంపెనీ లిమిటెడ్‌కు సెక్యూర్డ్ క్రెడిటార్స్ ఫైనాన్షియల్ అస్సెట్స్‌ను కేటాయించారు. సెక్యూర్డ్ క్రెడిటార్స్ యొక్క షూస్‌లోకి ఇఎఆర్‌సి అడుగుపెట్టింది మరియు సెక్యూర్డ్ క్రెడిటార్ యొక్క అన్ని హక్కులు, టైటిల్ మరియు వడ్డీలు ఆర్థిక ఆస్తులతో పాటు అంతర్లీన భద్రతా వడ్డీలు, హామీలు, తాకట్టుపెట్టినవి రుణగ్రహీత పొందే ఆర్థిక సహాయానికి సంబంధించి ఇఎఆర్‌సిలో ఇవ్వబడ్డాయి మరియు ఇఎఆర్‌సి అన్ని హక్కులను సెక్యూర్డ్ క్రెడిటార్‌గా ఉపయోగించుకుంటుంది.

రుణగ్రహీత మొత్తాన్ని తిరిగిచెల్లించుటలో విఫలమైనందున, రుణగ్రహీత(లు), సహ రుణగ్రహీత(లు) మరియు హామీదారు(లు) మరియు సాధారణ ప్రజలకు తెలియజేయునది ఏమనగా, దిగువసంతకందారు అయిన ఈడల్‌వీస్ అస్సెట్ రీకన్‌స్ట్రక్షన్ కంపెనీ లిమిటెడ్ యొక్క అధీకృత అధికారి సెక్యూరిటీ ఇంట్రస్ట్ (ఎన్‌ఫోర్స్‌మెంట్) రూల్స్, 2002 యొక్క రూల్ 8తో చదువుతూ సెక్షన్ 13 యొక్క సబ్ సెక్షన్ (4) అతనికి అందించిన అధికారాలను వినియోగించుకుంటూ క్రింద దిగువ పేర్కొన్న ఆస్తిని స్వాధీనం చేసుకోవడమైంది.

క్ర సం.	అసైనర్ పేరు	ట్రస్ట్ పేరు	లోన్ అకౌంట్ నం.	రుణగ్రహీత మరియు సహ-రుణగ్రహీతలు పేరు	డిమాండ్ నోటీసు తేది మరియు మొత్తం	స్వాధీనతా తేది	స్వాధీనతా స్థితి
1.	హెచ్‌డిఎఫ్‌సి బ్యాంక్ లిమిటెడ్	ఇఎఆర్‌సి ట్రస్ట్ ఎస్‌సి 469	636899710	1) శ్రీ ఎస్.ఫారూక్ అలి ("రుణగ్రహీత")	రూ. 28,68,630.25/- (ఇరవై ఎనిమిది లక్షల అరవై ఎనిమిది వేల ఆరు వందల ముప్పై రూపాయల ఇరవై ఐదు పైసలు మాత్రమే) మరియు 30.06.2026	04.11.2026	భౌతిక స్వాధీనత

ఆస్తి వివరణ: షెడ్యూల్-ఎ : చిత్తూరు జిల్లా, ఎస్.ఆర్.ఓ.రేణిగుంట, రేణిగుంట మండలం, కోట్రమంగలం గ్రామం వద్ద ఉన్న సర్వే నం.లు. 18/1, 18/3ఎ, 18/4ఎ, 18/4బి, 28, 30/1, 30/2, 30/3ఎ, 30/3బి, 30/4 నుండి 30/8, 32/1, 32/2, 35/1 భాగం, 35/2, 35/3, 35/4, 36/1, 95, 96/1 భాగం 96/4, 186/2 భాగం, 188/1 భాగం, 188/2 భాగంలో స్థలం భాగం మొత్తం ఏరియా కొలత 8 ఎ.లు. 90 1/2 సెంట్లు. మరియు క్రింది విధమైన **హద్దులు :** ఉత్తరం: ఇతరుల స్థలం, దక్షిణం : ఇతరుల స్థలం, తూర్పు : మార్గ్ మరియు ఇతరుల స్థలం, పడమర : తుడా ద్వారా ఆమోదించబడిన లే అవుట్, రోడ్డు మరియు ఇతరుల స్థలం.

షెడ్యూల్-బి : స్థలం అవిభక్త వాటా 327 చ.అ.లు. (36 చ.గ.లు.) 4 ఎకరాల 36 సెంట్లు (ఇందులో టార్లాట్, క్లబ్ హౌస్ మరియు అంతర్గత రహదారుల విస్తీర్ణం కలపబడలేదు; అంటే, మొత్తం 8 ఎకరాల 90 1/2 సెంట్ల షెడ్యూల్ ఎ ఆస్తిలో నుండి 4 ఎకరాల 54 1/2 సెంట్ల భూమి) - దీనిని ఫ్లాట్ల విస్తీర్ణానికి సంబంధించిన ఆక్యుపెన్సీ శాతం ప్రాతిపదికన విభజించడం జరిగింది. దీనితో పాటు, ఇతర కొనుగోలుదారులతో కలిసి ఉమ్మడి ప్రాంతాలను ఉపయోగించుకునే హక్కు మరియు ఇందులో అంతర్భాగంగా రాకపోకలు సాగించే హక్కు కూడా.

షెడ్యూల్-సి : షెడ్యూల్ "ఎ"లో పేర్కొన్న ఆస్తిలో నిర్మించబడిన విశ్వసాక్షి ఫేజ్-2 గా తెలిసిన భవనం యొక్క బ్లాక్ 'ఎఫ్' (బ్లాక్ నం.202) లో సెమీ ఫినిష్డ్ రెసిడెన్షియల్ అపార్ట్‌మెంట్ కలిగి ఉన్న రెండు పడకగదులు మరియు కిచెన్ మొత్తం సూపర్ బిల్ట్ అప్ ఏరియా 1166 చ.అ.లు. బేరింగ్ నం.604 తో పాటు సాధారణ ఏరియాలో అనుపాత వాటా **హద్దులు :** ఉత్తరం : ఓపెన్ టు స్కై, దక్షిణం : కారిడార్, తూర్పు : ఫ్లాట్ నం.605, పడమర : ఫ్లాట్ నం.603. **ఈ ఆస్తి కొట్రమంగళం పంచాయితీ పరిధిలోకి వస్తుంది.**

రుణగ్రహీతలు జాగ్రత్త ఏమనగా సెక్యూర్డ్ అస్సెట్స్ విడిపించుకొనుటకు, మీకు లభించిన సమయం మేరకు, చట్టం యొక్క సెక్షన్ 13 యొక్క సబ్-సెక్షన్ (8) యొక్క నిబంధనలు అహ్వానించడమైనది. ప్రత్యేకించి రుణగ్రహీత మరియు సాధారణ ప్రజలను హెచ్చరించడమేమనగా, ఆస్తితో ఎలాంటి లావాదేవీలు జరుపరాదని మరియు ఏవైనా లావాదేవీలు జరుపదలిచిన వారు క్రింద పేర్కొన్న మొత్తం మరియు దానిపైమ్మట వడ్డీ ఈడల్‌వీస్ అస్సెట్ రీకన్‌స్ట్రక్షన్ కంపెనీ లిమిటెడ్‌కు మొత్తం చెల్లించి జరుపవచ్చును.

ప్రదేశం : చిత్తూరు
తేది : 07.11.2026
సం/- అధీకృత అధికారి
ఈడల్‌వీస్ అసెట్ రీకన్‌స్ట్రక్షన్ కంపెనీ లిమిటెడ్

Edelweiss
Asset Reconstruction

డెబ్ట్స్ రికవరీ ట్రిబ్యునల్-2 :: హైదరాబాద్, 1వ అంతస్తు, త్రివేణి కాంప్లెక్స్, అబిడ్స్, హైదరాబాద్-500 001

విక్రయ నోటీసు

హైదరాబాద్‌లోని గౌరవనీయ రుణాల వసూలు ట్రిబ్యునల్-2, **స్టేట్ బ్యాంక్ ఆఫ్ ఇండియా వర్సెస్ మెస్సర్స్.ఎస్.ఎల్.వి ఫర్నిచర్స్ అండ్ మ్యానుఫ్యాక్చరింగ్స్ మధ్య జరిగిన ఓ.ఏ.నెం.503/2025 లోని ఐ.ఏ.నెం.1560/2025 కేసులో, 02 సెప్టెంబర్, 2025 నాటి ఉత్తర్వు ద్వారా, మెస్సర్స్.ఎస్.ఎల్.వి ఫర్నిచర్స్ అండ్ మ్యానుఫ్యాక్చరింగ్స్ వారి,** దిగువ పేర్కొన్న యంత్రాలు, పరికరాలతో సహా, తాకట్టు పెట్టిన ప్లాంట్ ఉ మెషినరీ అమ్మకానికి సంబంధించి, నాని కమిషనర్‌గా నియమించినది, మరియు పైన పేర్కొన్న వారెంట్ అమలులో, ఈ షెడ్యూల్‌లో వివరించిన భూమి పరిధిలోని ప్రాంతంలో ఉన్న పాలీహౌస్‌లను (పాలీహౌస్‌లకు సంబంధించిన నిర్మాణాలు/ఫ్రేమ్‌లు/షీట్లు/మెటీరియల్) దిగువ పేర్కొన్న తేదీ, సమయం మరియు ప్రదేశంలో **"యథాతథంగా, ఉన్నది ఉన్నట్లుగా మరియు ఎక్కడైతే ఉందో దాని ప్రాతిపదికన" బహిరంగ వేలం** ద్వారా అమ్మాలని నాని ఆదేశించినది.

వేలం తేదీ 27-11-2026 వేలం సమయం: ఉదయం 11.00 గంటల నుండి
వేలం ప్రదేశం: స్టేట్ బ్యాంక్ ఆఫ్ ఇండియా, ఎస్ఎంఈ బ్రాంచ్, ప్రకాశం హై రోడ్, కోర్ట్ కాంప్లెక్స్ పక్కన, చిత్తూరు, చిత్తూరు జిల్లా-517001.
గమనిక: వేలం తర్వాత తొలగించి, తరలించవలసిన, క్రింద పేర్కొన్న యంత్రాలు మరియు పరికరాలతో సహా **M/s.SLV ఫర్నిచర్స్ అండ్ మ్యానుఫ్యాక్చరింగ్స్** వారి తాకట్టులో ఉన్న ప్లాంట్ & మెషినరీకి సంబంధించి మాత్రమే ఈ వేలం అమ్మకం జరుగుతోందని బిడ్డర్లు గమనించగలరు.

2. అమ్మకం ఈ క్రింది నిబంధనలు మరియు షరతుల ప్రకారం నిర్వహించబడుతుంది:
(1) ఈ అమ్మకానికి సంబంధించి ఏదైనా విధిని నిర్వర్తించాల్సిన ఏ అధికారి గానీ లేదా ఇతర వ్యక్తి గానీ, అమ్మిన ఆస్తిలో ఏదైనా హక్కు కోసం ప్రత్యక్షంగా లేదా పరోక్షంగా వేలం వేయకూడదు, పొందకూడదు లేదా పొందడానికి ప్రయత్నించకూడదు.
(ii) షెడ్యూల్‌లో పేర్కొన్న వివరాలు కింద సంతకం చేసిన వారి పరిజ్ఞానం మేరకు పేర్కొనబడ్డాయి, కానీ ఈ ప్రకటనలోని ఏదైనా పొరపాటు, తప్పుడు ప్రకటన లేదా లోపానికి కింద సంతకం చేసిన వారు బాధ్యత వహించరు.
ii) ప్రతి లాట్‌కు నిర్ణయించబడిన రిజర్వ్ ధర ఈ షెడ్యూల్‌లో ప్రతి లాట్‌కు ఎదురుగా ఇవ్వబడింది, ఈ ధర కంటే తక్కువకు ఆస్తిని అమ్మరాదు.
iii) బిడ్డింగ్‌లను పెంచాల్సిన మొత్తాలు **రూ. 10,000/- (ఇరవై ఐదు వేల రూపాయలు మాత్రమే)** లేదా అటువంటి గుణిజాలలో ఉండాలి.
iv) బిడ్ దరఖాస్తును సమర్పించడానికి మరియు EMD చెల్లించడానికి **చివరి తేదీ 26-11-2026 సాయంత్రం 4.30 గంటల వరకు.**
v) అత్యధిక బిడ్ వేసిన వ్యక్తి ఆస్తికి కొనుగోలుదారుగా ప్రకటించబడతాడు, అయితే అతను బిడ్ వేయడానికి చట్టబద్ధంగా అర్హత కలిగి ఉండాలి మరియు అతను బిడ్ వేసిన మొత్తం రిజర్వ్ ధర కంటే తక్కువ కాకూడదు. ప్రతిపాదించిన ధర స్పష్టంగా తక్కువగా ఉన్నట్లు అనిపించినప్పుడు, అత్యధిక బిడ్‌ను అంగీకరించడం మంచిది కాదని భావించినప్పుడు, ఆ బిడ్‌ను తిరస్కరించే అధికారం కింద సంతకం చేసినవారికి ఉంటుంది.
vi) ఒకటి కంటే ఎక్కువ లాట్లు ఉన్నట్లయితే, ప్రతి లాట్‌కు విడిగా, రిజర్వ్ ధరపై 10% చొప్పున EMD మొత్తాన్ని, **రిజిస్ట్రార్, డెట్స్ రికవరీ ట్రిబ్యునల్-II, హైదరాబాద్** పేరు మీద ఏదైనా జాతీయ బ్యాంకుపై డ్రా చేసిన డిమాండ్ డ్రాఫ్ట్ రూపంలో చెల్లించాలి. దీనితో పాటు స్వీయ-ధృవీకరించిన పాన్ కార్డ్, చిరునామా ఉ గుర్తింపు రుజువు, ఇ-మెయిల్ ఐడి, మొబైల్ నంబర్ కాపీలను జతచేయాలి. ఒకవేళ కంపెనీ అయితే, బిడ్డింగ్‌లో కంపెనీ తరపున పాల్గొనడానికి కంపెనీ జారీ చేసిన అధికార పత్రాన్ని కూడా జతచేయాలి. **ఈ పత్రాలను 31-07-2026 తేదీన సాయంత్రం 4.30 గంటలలోపు స్టేట్ బ్యాంక్ ఆఫ్ ఇండియా, SME బ్రాంచ్, ప్రకాశం హై రోడ్, కోర్ట్ కాంప్లెక్స్ పక్కన, చిత్తూరు, చిత్తూరు జిల్లా-517001 వారి కార్యాలయంలో సమర్పించాలి.**
(vii) ఆసక్తిగల బిడ్డర్లు ఆస్తి వివరాలను తెలుసుకోవడానికి మరియు తనిఖీ చేయడానికి **స్టేట్ బ్యాంక్ ఆఫ్ ఇండియా, SME బ్రాంచ్ ప్రకాశం హై రోడ్, కోర్ట్ కాంప్లెక్స్ పక్కన, చిత్తూరు, చిత్తూరు జిల్లా-517001ని** సంప్రదించవచ్చు.
viii) కాబోయే బిడ్డర్లు, తగిన శ్రద్ధ వహించడానికి మరియు వేలం వేయడానికి ప్రతిపాదించబడిన వస్తువుల నాణ్యత మరియు పరిమాణం గురించి సంతృప్తి చెందడానికి, ఇక్కడ షెడ్యూల్‌లో పేర్కొన్న పాలీ హౌస్‌లను **30-07-2026న** సందర్శించవచ్చు.
ix) వేలం ఖరారైన తర్వాత, విజయవంతమైన బిడ్డర్ తుది బిడ్ మొత్తంలో 75% (EMD సర్దుబాటు తర్వాత) మరియు తుది బిడ్ మొత్తంపై 1% పౌండేజ్ ఫీజును కలిపి, తదుపరి వేలం జరిగే రోజు సాయంత్రం 5.00 గంటలలోపు, **'రిజిస్ట్రార్, డెట్స్ రికవరీ ట్రిబ్యునల్-II, హైదరాబాద్'** పేరు మీద డ్రా చేసిన డిమాండ్ డ్రాఫ్ట్ రూపంలో జమ చేయాలి. ఒకవేళ మరుసటి రోజు ప్రభుత్వ సెలవుదినం, రెండవ శనివారం లేదా ఆదివారం అయితే, ఆ తర్వాతి మొదటి పనిదినం నాడు చెల్లించాలి.
x) పైన పేర్కొన్న కాలపరిమితిలోగా చెల్లింపు చేయడంలో విఫలమైతే, కొత్తగా అమ్మకపు నోటీసు జారీ చేయడం ద్వారా ఆస్తిని తిరిగి అమ్మబడుతుంది. అమ్మకం ఖర్చులను భరించిన తర్వాత, కింద సంతకం చేసినవారు సముచితమని భావిస్తే, డిపాజిట్‌ను కెనరా బ్యాంక్‌కు జప్తు చేయవచ్చు మరియు చెల్లింపులో విఫలమైన కొనుగోలుదారు ఆస్తిపై లేదా తదనంతరం అమ్మబడే మొత్తంలోని ఏ భాగంపై అయినా తనకున్న అన్ని హక్కులను కోల్పోవాలి.
xi) విజయవంతమైన బిడ్డర్లు, తాము విజేతలుగా ప్రకటించబడిన **M/s.SLV ఫర్నిచర్స్ అండ్ మ్యానుఫ్యాక్చరింగ్స్** వారి యొక్క క్రింద పేర్కొన్న **యంత్రాలు, పరికరాలతో సహా తాకట్టు పెట్టిన ప్లాంట్ & మెషినరీని,** వేలం తేదీ నుండి మూడు (3) రోజులలోపు భూమి నుండి తొలగించి, తరలించి, తీసుకువెళ్లాలి. తొలగించడం మరియు ఎత్తడం/తరలించడంలో ఆలస్యం జరిగితే, వారు ప్రతి పాలీ హౌస్ నిర్మాణానికి భద్రత మరియు ఇతర ఖర్చుల నిమిత్తం 04.08.2026 నుండి పది (10) రోజుల వరకు రోజుకు రూ.25,000/- చొప్పున చెల్లించవలసి ఉంటుంది. నిర్దేశించిన కాలంలోపు తొలగించకపోతే, వేలం రద్దు చేయబడుతుంది మరియు అమ్మకం మళ్లీ నిర్వహించబడుతుంది. అమ్మకం రద్దు చేయడం వల్ల ఏదైనా నష్టం జరిగితే, ఆ నష్టాన్ని అమ్మకం మొత్తం నుండి తీసివేయబడుతుంది.

షెడ్యూల్-I
(మెస్సర్స్.ఎస్.ఎల్.వి ఫర్నిచర్స్ అండ్ మ్యానుఫ్యాక్చరింగ్స్ వారి తాకట్టు పెట్టిన ప్లాంట్ & మెషినరీ, కింద పేర్కొన్న యంత్రాలు, పరికరాలతో సహా వివరణ)

యంత్రాల వివరణ	సరఫరాదారు/తయారు	ఇన్‌వాయిస్ నెం/తేదీ	రిజర్వ్ ధర
ప్రెసిషన్ ప్యానెల్ సా (ప్రిసిషన్ ప్యానెల్ సా) KW 32 టన్	క్రుట్జ్	U1/158/22-23- 03-07-2023	Rs.5,26,575.00
CNC రూట్ మెషిన్ (4 యాక్సిస్)	గ్లోరియస్ ఇండస్ట్రీస్	23087- 16-07-2023	Rs.8,26,000.00
హాట్ ప్రెస్ మరియు కటింగ్ మెషిన్	క్రుట్జ్	U1/466/23-24- 13-02-2024	Rs.20,32,550.00
40 ఆటోమేటిక్ ఎడ్జ్ బెండర్	క్రుట్జ్	U1/486/23-24- 26-02-2024	Rs.11,50,500.00
డస్ట్ కలెక్టర్లు - 3hp డబుల్ బ్యాగ్ (2 యూనిట్లు)	క్రుట్జ్	U1/158/22-23- 24-07-2023	Rs.1,29,800.00
డస్ట్ కలెక్టర్లు - 7.5hp డబుల్ బ్యాగ్ (2 యూనిట్లు)	క్రుట్జ్	U1/158/22-23- 24-07-2023	Rs.92,630.00
లామినేట్ ట్రిమ్మర్ రూట్ మెషిన్	గ్లోరియస్ ఇండస్ట్రీస్	23121- 30-06-2023	Rs.56,640.00
వుడ్ వర్కింగ్ చైన్ మోర్టైజింగ్ మెషిన్	గ్లోరియస్ ఇండస్ట్రీస్	23136- 08-07-2023	Rs.70,800.00

//ఆదేశానుసారం//

స్థలం: హైదరాబాద్,
తేదీ: 06-11-2026

సం/-
(పి బాబు సాయినాథ్ రావు)
న్యాయవాది కమీషనర్

PUBLIC NOTICE

TO WHOMSOEVER IT MAY CONCERN

My client Hosachiguru intend and consider to purchase the following Immovable properties being Agricultural Lands as follows;

Item NO.1 : Measuring 30 Acres 89 Cents, situated at Manur Village, Madakasira Mandal, Sri Sathya Sai Dist Andhra Pradesh as follows;

Sl No	Village	Sy No	Extent	Owner
1	Manur	3-3	5 Acre	Nagarathnamma (Shivagangadharareddy
2	Manur	3-2B	2 Acre 53 Cents	
3	Manur	3-2A	2 Acre 54 Cents	
4	Manur	53-4	2 Acre 55 Cents	Lakshminarasappa(Obannna)
5	Manur	50-3A	2 Acre 60 Cents	Shivamma(Ramappa)
6	Manur	51-1	2 Acre 16 Cents	Nagaraj(Ningappa)
7	Manur	4-3	2 Acre 70 Cents	Chandrashekar(Lakshminarasappa)
8	Manur	4-1	2 Acre 70 Cents	C Ramesh(Lakshminarasappa)
9	Manur	4-2C	2 Acre 24 Cents	Mahadev (Lingegowda)
10	Manur	4-2B	2 Acre 24 Cents	Manohar(Bachappa)
11	Manur	54-3	3 Acre 63 Cents	

Item No.2: Measuring, 29 Acres 86 Cents situated at Haresamudram Village, Madakasira Mandal, Sri Sathya Sai Dist Andhra Pradesh as follows;

	Village	Name of Owners	Sy No	Extent	
				Acre	Cents
1	Haresamudram	G.Gopalappa (Hanumanthappa)	464-1	1	65
2	Haresamudram	Z.Nagaraju(LateHanumanthappa)	464-1	1	65
3	Haresamudram	C.Hanumantharayappa(Late Chinnappaiah)	464-2	4	19
4	Haresamudram	Papamma (Chinnappaiah)	464-4B	2	24
5	Haresamudram	Narasamma (Hanumappa)	464-4A	2	23
6	Haresamudram	Sarojamma (Late A. Dasappa)	466-1A	0	85
7	Haresamudram	ALNagaraju (Late Lakshminarasappa)	466-1B	0	42
8	Haresamudram	Narasimhappa (Late Lakshminarasappa)	466-1B	0	42
9	Haresamudram	Dasappa (Narasappa)	466-2	1	94
10	Haresamudram	ChikkaNarasappa (Pedda Narasimhappa)	466-3B	1	9
11	Haresamudram	Chikka Narasappa (Pedda Narasimhappa)	466-3A	1	9
12	Haresamudram	Dasappa (Narasappa)	466-4	2	29
13	Haresamudram	H.H.Siddhamma (Late, Kadava Rangappagari Hanumanthapa)	507-1	3	71
14	Haresamudram	R Adilakshmamma (Narasappa)	507-1	1	24
15	Haresamudram	Kodigepalli Naresh (Late Machappa)	507-2	1	20
16	Haresamudram	KChinnappa (Late Machappa)	507-2	1	20
17	Haresamudram	MSuresh (Late Machappa)	507-2	1	20
18	Haresamudram	KKadurappa (Late Machappa)	507-2	1	25

The aforesaid agricultural lands are peacefully, absolutely and exclusively owned and possessed by the above owners. And all the above owners hereby affirm and confirm Hosachiguru that the entirety of these properties is free from all encumbrances, charges, litigation, or claims of any kind, having clear, valid and marketable title thereto.

The owners further confirm that no existing sale agreements, either written or verbal, are in place for these lands. Any person, institution, or interested party with adverse claims or disputes must communicate such claims to the undersigned within 15 days of this public notice. Failure to do so will result in the lawful presumption that my client and their nominees are free to proceed with the purchase of the properties as bona fide buyers, without any legal hindrances, and no further claims will be entertained.

Issued on Instruction from My Client.

Place: Bengaluru
Date:6/11/2026

RAKSHITHA P, Advocate, B.COM., LL.B
Office at No. 125/1-18, GK Arcade 1st Block, Jayanagar, Bangalore, Karnataka- 560011.
Mob: +91 7975392495

YES BANK LIMITED

Regd.Off.: YES BANK LIMITED, Yes Bank House, off Western Express Highway, Santacruz East, Mumbai-400055

Branch Off: No.1-8-387, HUDA Lane, Agravanshi Plaza, 2nd Floor, off S.P. Road, Secunderabad-500003. Telangana, Ph No.9000024413, 9885320711, Mail: communications@yesbank.in website: www.yesbank.in. CIN:L65190MH2003PLC143249

E- Auction Sale notice (for sale of immovable properties)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of **Yes Bank Ltd.** i.e. Secured Creditor will be sold **"As is where is", "As is what is", and "Whatever there is"** for recovery of dues subject to further interest and charges at contracted rate, due to the Secured creditor from the below mentioned **Borrowers, Co Borrowers, Guarantors & Mortgagors**

S No 1

I. **Name of the Borrower/Guarantor(s)/Security Provider(s): Mr. Venu Gopal Shyama (Borrower) and Mrs Shyama Gowthami (Co-Borrower)**

II. **Amount outstanding as per 13(2) Notice dated 16-Jan-2025: Rs.20,95,870.00/- (Rupees Twenty Lakhs Ninety Five Thousand Eight Hundred Seventy Only) as on 15th Jan, 2025**

III. **Description of the Immovable Property:** All that the Piece and Parcel of House bearing No. 9-75 (Assessment No.1177007505) on Plot bearing no. 49 Southern Part, in Survey No.4, admeasuring 100 Sq Yards or equivalent to 83.61 SQ Mtrs, having plinth area 817 Sft with RCC roof, situated at Balapur Village, Mandal, (previously Saroornagar Mandal), Ranga Reddy District, under Badangpet Municipal Corporation, Telangana **bounded by: North**: Plot No.49 Northern Part, **South**: 40'-0" Wide Road, **East** : 20'-0" Wide Road, **West** : Plot No.48

IV. **Physical Possession date :- 27-April-2026** V. **Property Inspection Date:- 03-Dec-2026**

VI. **Last Date for submission of BID:- 07-Dec-2026 till 4 pm**

VII. **Date & Time of E-Auction:- 10-Dec-2026, 11 am to 12 pm with extension of 5 minutes each**

Reserve Price : Rs.55,80,000/- (Rs. Fifty Five Lakhs Eighty Thousand Only)
EMD : (10% of Reserve price) : Rs. 5,58,000/- (Rs. Five Lakhs Fifty Eight Thousand Only)

S No 2

I. **Name of the Borrower/Guarantor(s)/Security Provider(s): Mr. Somilla Ravi Kiran (Borrower), Mr. Somilla Kurmaiah and Mrs. S Sharadha (Co-Borrowers)**

II. **Amount outstanding as per 13(2) Notice dated 18-Nov-2025 : Rs.29,10,706.95/- (Rupees Twenty Nine lakhs Ten Thousand Seven Hundred Six and Paise Ninety Five Only) as on 14th Nov, 2025**

III. **Description of the Immovable Property:** All that piece and parcel of Open Plot No.6. an admeasuring 244.7 Square Yards. or equivalent to 204.59 Sq meters., in Survey Nos. 12/P, I4/P & 15/P (T.L.P.No.213/2022/H) in "STAR CITY" Situated at ANNARAM village & G.P., Farooqnagar Mandal, Ranga Reddy District, under Jurisdiction, Farooqnagar, Ranga Reddy Regn. District, Telangana State and **bounded by: North**: Plot No 7, **South** : Plot No 5, **East** : 40' Wide Road, **West** : Other's Land

IV. **Physical Possession date :- 20-May-2026** V. **Property Inspection Date :- 02-Dec-2026**

VI. **Last Date for submission of BID:- 07-Dec-2026 till 4 pm**

VII. **Date & Time of E-Auction : 10-Dec-2026, 11 am to 12 pm with extension of 5 minutes each**

Reserve Price : Rs. 50,70,000/- (Rs. Eighty Fifty Lakhs Seventy Thousand Only)
EMD : (10% of Reserve price) : Rs. 5,07,000/- (Rs. Five Lakhs Seven Thousand Only)

S No 3

I. **Name of the Borrower/Guarantor(s)/Security Provider(s): Mr. Danapalli Vinay Kumar (Borrower)**

II. **Amount outstanding as per 13(2) Notice dated 17-Aug-2024: Rs. 34,40,055.94/- (Rupees Thirty Four Lakhs Forty Thousand Fifty Five and Ninety Four Paise Only) as on 17th Aug, 2024**

III. **Description of the Immovable Property:** All that the Residential Flat No. 103, in First Floor, in the building complex known as "RNR's RAGHAVA RESIDENCY" consisting of 1090 Sq Fts of Built-up area, including common areas and car parking, etc., together with undivided share of land admeasuring 46.00 Sq yrds or 38.45 Sq Mtrs, out of the land admeasuring 1066. 64 Sq Yrds, constructed on Plot No's 13, 14, 27 and 28, in Survey No's 231, 232, 233, 234, 236, 237, 240, 249, 250, 251 and 256, Situated at Priyadarshini Enclave, Kowkoor Village, now within the limits of Greater Hyderabad Municipal Corporation, Alwal Circle and Mandal, Medchal-Maklajgiri District, Telangana State **bounded by : North** : Open to SKY, **South** : Open to Sky, **East** : Open to sky, **West** : Corridor.

IV. **Physical Possession date :- 05-June-2026** V. **Property Inspection Date :- 02-Dec-2026**

VI. **Last Date for submission of BID:- 07-Dec-2026 till 4 pm**

VII. **Date & Time of E-Auction : 10-Dec-2026, 11 am to 12 pm with extension of 5 minutes each**

Reserve Price : Rs.57,90,000/- (Rs. Fifty Seven Lakhs Ninety Thousand Only)
EMD : (10% of Reserve price) : Rs.5,79,000/- (Rs. Five Lakhs Seventy Nine Thousand Only)

S No 4

I. **Name of the Borrower/Guarantor(s)/Security Provider(s): Mr. Immandi Krishna Babu (Borrower) and Mrs. Imandi Satya Veni (Co-Borrower)**

II. **Amount outstanding as per 13(2) Notice dated 18-Feb-2026 : Rs. 72,01,933.55/- (Rupees Seventy Two Lakhs One Thousand Nine Hundred Thirty Three and Paise Fifty Five Only) as on 18th Feb, 2026**

III. **Description of the Immovable Property:** All that the semi - Finished Residential Flat bearing No.402, in Fourth Floor of "SKYE HEIGHTS', with a Built up area of 1500.00 Sft, excluding common area along with car parking an undivided share of land admeasuring 47.00 Sq.Ft or 39.03 Sq mtrs, out of total extent of 417.00 Sq yards or 348-Sq mtrs, constructed on open plot no.9, in Survey No's 231, 232, 233, 234, 236, 237, 240, 249, 250, 251 & 256 situated at Kawkoor Village, (Covered under Ward No. 4, Block No.2), under GHMC Alwal circle and Mandal, Medchal - Malkajglri District, Telangana **bounded by: North** : Open to Sky, **South** : Open to Sky, **East** : Entrance (opposite Flat No.401) Lift, Corridor, **West** : Open to Sky

IV. **Physical Possession date :- 09-June-2026** V. **Property Inspection Date :- 02-Dec-2026**

VI. **Last Date for submission of BID:- 07-Dec-2026 till 4 pm**

VII. **Date & Time of E-Auction : 10-Dec-2026, 11 am to 12 pm with extension of 5 minutes each**

Reserve Price : Rs.84,90,000/- (Rs. Eighty Four Lakhs Ninety Thousand Only)
EMD : (10% of Reserve price) : Rs.8,49,000/- (Rs. Eight Lakhs Forty Nine Thousand Only)

S No 5

I. **Name of the Borrower/Guarantor(s)/Security Provider(s): Mr. Yelamandhala Ramesh (Borrower) and Mrs. Yelamandhala Swapna (Co-Borrower)**

II. **Amount outstanding as per 13(2) Notice dated 08-Jan-2026 : Rs.22,41,638.40/- (Rupees Twenty Two Lakhs Forty One Thousand Six Hundred Thirty Eight and Paise Forty Only) as on 07th Jan, 2026**

III. **Description of the Immovable Property:** All that the Open Plot bearing No. 5, admeasuring 275.55 Sq Yards or 230.38 Sq Mtrs, in Survey No. 229/P, (as per Layout), situated at Arur Village and GP, Sadasivpet Mandal, Sanga Reddy District, under the jurisdiction of District Registrar at Sanga Reddy, Sub District Sadasivpet, Telangana State **bounded by: North:** 33' Wide Road, **South** : Plot No.7, **East** : Plot No.6, **West** : Plot No.4

IV. **Physical Possession date :- 10-June-2026** V. **Property Inspection Date :- 03-Dec-2026**

VI. **Last Date for submission of BID:- 07-Dec-2026 till 4 pm**

VII. **Date & Time of E-Auction : 10-Dec-2026, 11 am to 12 pm with extension of 5 minutes each**

Reserve Price : Rs. 30,40,000/- (Rs. Thirty Lakhs Forty Thousand Only)
EMD : (10% of Reserve price) : Rs. 3,04,000/- (Rs. Three Lakhs Four Thousand Only)

S No 6

I. **Name of the Borrower/Guarantor(s)/Security Provider(s): Mr. Vempati Malleswara Rao (Borrower) and Mrs Bathula Nirmala (Co-Borrower)**

II. **Amount outstanding as per 13(2) Notice dated 09-Oct-2025: Rs.42,47,293.35/- (Rupees Forty Two Lakhs Forty Seven Thousand Two Hundred Ninety Three and Paise Thirty Five Only) as on 09th Oct, 2025**

III. **Description of the Immovable Property:** All that the Piece and Parcel of House on Plot No.161, in Survey No. 25, admeasuring 133 Sq Yrds, or its equivalent to 111.20. Sq Mtrs, having with plinth area of 870 Sft, in RCC Roof, Situated at KOHEDA Village, Abdullapurmet Revenue Mandal, Under Turkayamjal Municipality, Ranga Reddy District, Under Registration Sub District, S.R.O Pedda Amberpet, Telangana **bounded by: North** : Plot No. 162, **South** : Plot No. 160, **East** : 20' Wide Road, **West** : Plot No.145.

IV. **Physical Possession date:- 08-July-2026** V. **Property Inspection Date :- 05-Dec-2026**

VI. **Last Date for submission of BID:- 07-Dec-2026 till 4 pm**

VII. **Date & Time of E-Auction : 10-Dec-2026, 11 am to 12 pm with extension of 5 minutes each**

Reserve Price : Rs. 55,30,000/- (Rs. Fifty five Lakhs Thirty Thousand Only)
EMD : (10% of Reserve price) : Rs. 5,53,000/- (Rs. Five Lakhs Fifty Three Thousand Only)

S No 7

I. **Name of the Borrower/Guarantor(s)/Security Provider(s): Mr. Matham Shanth Kumar (Borrower), Mrs. Tumma latha (Co Borrower) and Mr. B Raghavender (Guarantor)**

II. **Amount outstanding as per 13(2) Notice dated 01-March-2025: Rs.29,67,260.14/- (Rupees Twenty Nine Lakhs Sixty Seven Thousand Two Hundred Sixty and Paise Fourteen Only) as on 01st March, 2025**

III. **Description of the Immovable Property:** All that the Flat No.201 Bearing Municipal No.16-2-755/9 & 755/9/ A to D/201 on Second Floor in the Building Complex known as "SRI LORVEN NILAYAM" having a super built up area of 702 Square Feet (Including Common Area and One Car Parking Space in Parking Lot), together with an undivided share of land admeasuring 24.0 Square Yards (Out of 900.00 Square Yards), in the Premises Bearing Municipal Nos. 16-2-755/D, 16-2-755/9/A, 16-2-755/9/B, 16-2-755/9/C and 16-2-755/9/D, Situated at GADDIANNARAM, HYDERABAD Telangana State **bounded by: North** : Open to Sky, **South** : Open to Sky then Flat No.203, **East** : Open to Sky, **West** : Corridor

IV. **Physical Possession date :- 27-July-2026** V. **Property Inspection Date :- 03-Dec-2026**

VI. **Last Date for submission of BID:- 07-Dec-2026 till 4 pm**

VII. **Date & Time of E-Auction : 10-Dec-2026, 11 am to 12 pm with extension of 5 minutes each**

Reserve Price : Rs. 33,90,000/- (Rs. Thirty Three Lakhs Ninety Thousand Only)
EMD : (10% of Reserve price) : Rs. 3,39,000/- (Rs. Three Lakhs Thirty Nine Thousand Only)

S No 8

I. **Name of the Borrower/Guarantor(s)/Security Provider(s): Mr. Poosala Mahaboob Basha (Borrower) and Mrs Pusala Sameera (Co-Borrower)**

II. **Amount outstanding as per 13(2) Notice dated 29-Sep-2025: Rs. 22,99,995.66/- (Rupees Twenty Two lakhs Ninety Nine Thousand Nine Hundred Ninety Five and Paise Sixty Six Only) as on 29th Sep, 2025**

III. **Description of the Immovable Property:** All that the Piece and Parcel of Flat Bearing No. 204 on the First Floor, (GHMC Door No. 8-7-177/49/127/204), in the building known as "ROYALA CLASSIC", having a plinth area of 635 Square Feet (including common area, including one two wheeler parking in the stilt) together with undivided share of land area measuring 12 Square Yards out of 356 Square Yards, in the premises bearing Municipal No. 5-55/127/Part, Plot No. 127/Part, in the survey no 49, situated at SWARNADHAMA NAGAR, OLD BOWENPALLY VILLAGE, Balanagar Mandal, under GHMC, Kukatpally Circle, Medchal Malkajgiri District, Telangana **bounded by: North** : Open to Sky, **South** : Corridor, Lift & Flat No. 201, **East** : Open to Sky, **West** : Flat No 203.

IV. **Physical Possession date :- 29-July-2026** V. **Property Inspection Date :- 05-Dec-2026**

VI. **Last Date for submission of BID:- 07-Dec-2026 till 4 pm**

VII. **Date & Time of E-Auction : 10-Dec-2026, 11 am to 12 pm with extension of 5 minutes each**

Reserve Price : Rs.25,50,000/- (Rs. Twenty Five Lakhs Fifty Thousand Only)
EMD : (10% of Reserve price) : Rs.2,55,000/- (Rs. Two Lakhs Fifty Five Thousand Only)

S No 9

I. **Name of the Borrower/Guarantor(s)/Security Provider(s): Mr. Jatotu Ravi Kumar (Borrower) and Mrs. Ramavath Annapurna (Co-Borrower)**

II. **Amount outstanding as per 13(2) Notice dated 16-Oct-2024 : Rs. 1,01,54,048.00/- (Rupees One Crore One Lakh Fifty Four Thousand and Fourty Eight Only) as on 16th Oct, 2024**

III. **Description of the Immovable Property :** All that the piece and parcel of the Plot No. 28, admeasuring 340 Sq Yards and Plot No. 29 admeasuring 351 Sq Yards, Total admeasuring 691 Yards or equivalent to 577.67 Sq Mtrs, in Survey No's 34/a, 35/a and 35/a, situated at Munaganoor Village, Abdullahapurmet Revenue Mandal, Ranga Reddy District, under Turkayamjal Municipality, Under Registration Sub District Vanasthalipuram, Telangana State **bounded by: North** : Plot No.30, **South** : Plot No 27, **East** : Neighbour's Land, **West** : 25' Wide Road.

IV. **Physical Possession date :- 27-April-2026** V. **Property Inspection Date :- 04-Dec-2026**

VI. **Last Date for submission of BID:- 07-Dec-2026 till 4 pm**

VII. **Date & Time of E-Auction : 10-Dec-2026, 11 am to 12 pm with extension of 5 minutes each**

Reserve Price : Rs.1,91,10,000/- (Rs. One Crore Ninety One Lakhs Ten Thousand Only)
EMD : (10% of Reserve price) : Rs.19,11,000/- (Rs. Nineteen Lakhs Eleven Thousand Only)

S No 10

I. **Name of the Borrower/Guarantor(s)/Security Provider(s): Mr. B.Chandrasekhar (Legal representative - Mrs. B. Renuka - Spouse and Co Borrower) (Borrower) and Mrs. B.Renuka (Co-Borrowers)**

II. **Amount outstanding as per 13(2) Notice dated 17-Dec-2025 : Rs.30,55,278.24/- (Rupees Thirty Lakhs Fifty Five Thousand Two Hundred Seventy Eight and Paise Twenty Four Only) as on 16th Dec, 2025**

III. **Description of the Immovable Property:** All that the premises bearing House No.5-86/9, on Plot No.9 part (consisting of ground, first, second and pent house) admeasuring 119 Sqyds, 99.49 Sq Mtrs, having ground floor plinth area of 617 Sq feets, First floor plinth area of 617 Sq fts, Second floor plinth area of 617 Sq feets and Pent house plinth area 300 Sq feets, Total plinth area 2151 Sq feets, of R.C.C in Survey No.179 part, situated at Badangpet village, Balapur Revenue Mandal, Ranga Reddy District, Under Badangpet Nagar Panchayat, Hyderabad, Telangana and **bounded by : North** : Plot No.10, **South** : Plot No.8 and 9 part, **East** : 30' wide Road and Plot No.9 Part, **West** : Plot No.6.

IV. **Physical Possession date :- 08-Aug-2026** V. **Property Inspection Date :- 03-Dec-2026**

VI. **Last Date for submission of BID:- 07-Dec-2026 till 4 pm**

VII. **Date & Time of E-Auction : 10-Dec-2026, 11 am to 12 pm with extension of 5 minutes each**

Reserve Price : Rs.59,50,000/- (Rs. Fifty Nine Lakhs Fifty Thousand Only)
EMD : (10% of Reserve price) : Rs.5,95,000/- (Rs. Five Lakhs Ninety Five Thousand Only)

S No 11

I. **Name of the Borrower/Guarantor(s)/Security Provider(s): Mr. Kancharla Syam Kumar Gupta (Borrower) and Mr. Kancharla Bala Nageshwara Rao (Co-Borrower)**

II. **Amount outstanding as per 13(2) Notice dated 29-March-2025 : Rs.25,78,003.47/- (Rupees Twenty Five Lakhs Seventy Eight Thousand Three and Paise Forty Seven Only) as on 29th March, 2025**

III. **Description of the Immovable Property:** All that the Residential Flat No.404, bearing Municipal No.42-78/81 and 42-603/1/1/2/404, PTIN ??. 1171067778, in Fourth Floor of "SAI SRINIVASA RESIDENCY", with a built-up area of 840.0 Sq. feet including common areas and one separate car parking slot earmarked in the parking area, together with undivided share of land admeasuring 38.0 Sq. yards out of total land admeasuring 890.0 Sq. yards in Part of Plot Nos. 81 and 81/A, in Survey Nos. 357/1 and 357/3, Situated at MEHDIJUNG COLONY, within the limits of Malkajgiri Circle and Mandal, Medchal Malkajgiri District, (the then R.R. District) Telangana State and **bounded by: North** : Open To Sky, **South** : Open To Sky, **East** : 6.6" Wide Corridor, **West** : Open To Sky.

IV. **Physical Possession date :- 24-Sep-2026** V. **Property Inspection Date :- 05-Dec-2026**

VI. **Last Date for submission of BID:- 07-Dec-2026 till 4 pm**

VII. **Date & Time of E-Auction : 10-Dec-2026, 11 am to 12 pm with extension of 5 minutes each**

Reserve Price : Rs.37,60,000/- (Rs. Thirty Seven Lakhs Sixty Thousand Only)
EMD : (10% of Reserve price) : Rs.3,76,000/- (Rs. Three Lakhs Seventy Six Thousand Only)

Interested bidders are hereby advised to do their own due diligence related to the above properties before submission of bid. Bank account details for depositing EMD and mode of payment of EMD is given in detailed terms and conditions of the sale, please refer to the link provided in **yesbank.in/about-us/media/auction-property**-- Secured Creditor's website i.e.. **www.yesbank.in.** In case of any difficulty in obtaining Tender Documents/ e-bidding catalogue or Inspection of the Immovable Property / Secured Asset and for Queries, Please Contact Concerned Officials of **YES BANK LTD., Mr. Neelkanth Naidu Phone : 9000024413 or Email : neelkanth.naidu@yes.bank.in / D Shyam Kumar Reddy Phone : 98853 20711 or Email : shyamkumar.reddy@yesbank.in** and **M/s E- Procurement Technologies Limited,** Officials of **M/s. e-Procurement Technologies Limited (Auction Tiger), Bidder Support is: Mr. Ram Prasad : (Mo) 8000023297 - Landline; 079-68136854 / 855 / 851 / 800. Email: ramprasad@auctiontiger.net -& support@auctiontiger.net, Mob: 91-9265562818, 9265562821, 9374530130, through the web portal https://sarfaesi.auctiontiger.net.**

SALE NOTICE TO BORROWER/GUARANTORS

The above shall be treated as Notice U/r 9(1) of Security interest (Enforcement)Rules,2022 to the Obligants to pay the same within 30 days from the date of publication.

Date : 04/11/2026, Place: Hyderabad **Sd/- Authorized Officer**

DEBTS RECOVERY TRIBUNAL-2 :: AT HYDERABAD
1ST Floor, Triveni Complex, Abids, Hyderabad-500 001

SALE NOTICE

WHEREAS the Hon'ble Debts Recovery Tribunal-2, Hyderabad appointed the undersigned as Commissioner vide Order dated 02nd September, 2025 in **I.A.No.1560 of 2025 in O.A.No.503 of 2025 between State Bank of India Vs M/s.SLV Furnitures and Manufacturings sale of Hypothecated Plant & Machinery including the below mentioned machinery, Equipment, of the M/s.SLV Furnitures and Manufacturings,** AND WHEREAS in execution of the above said Warrant the undersigned ordered for sale of polyhouses (structures/frames/sheets/material related to poly houses) existing on an area covered by land described in the Schedule hereto through **Public Auction** on the date, time and place mentioned hereunder on "**As is where is basis, as is what is basis and whatever there is basis**

Date of Auction : 27-11-2026 Time of Auction : 11.00 AM onwards

Place of Auction : State Bank of India, SME Branch, Prakasam High Road, Beside Court Complex, Chittoor, Chittoor District – 517 001.

Note: The bidders may note that the Auction Sale being held is **only** in respect of **Hypothecated Plant & Machinery including the below mentioned machinery, Equipment, of the M/s.SLV Furnitures and Manufacturings** which are to be removed and shifted from the after auction is held.

2. The sale shall be held on the following terms and conditions:

(I) No Officer or other person, having any duty to perform in connection with this sale shall however, either directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold.

(ii) The particulars specified in the schedule have been stated to the best of the information of the undersigned but the undersigned shall not be answerable for any error, mis-statement or omission in this proclamation.

ii) The Reserve Price fixed for each lot is given in the Schedule hereto against each Lot below which the property shall not be sold.

iii) The amounts by which the biddings are to be increased shall be Rs.10,000/- (Rupees Twenty Five Thousand Only) or in such multiples.

iv) The last date for submission of Bid Application and payment of EMD is 26-11-2026 by 4.30 PM.

v) The highest bidder shall be declared to be the purchaser of the property provided always that he is legally qualified to bid and provided further that the amount bid by him is not less than the reserve price. It shall be in the discretion of the undersigned to decline acceptance of the highest bid when the price offered appears so clearly inadequate so as to make it inadvisable to do so.

vi) The EMD amount @ 10% of Reserve Price, separately for each Lot, if more than one Lot, shall be paid by way of Demand Draft drawn on any Nationalized Bank in favour of **Registrar, Debts Recovery Tribunal-II, Hyderabad** along with copy of self-attested PAN Card, Address & ID proof, e-mail ID, Mobile No. and in case of company a letter of authorization issued by the Company for participating in bidding representing Company shall be submitted in the office of **State Bank of India, SME Branch Prakasam High Road, Beside Court Complex, Chittoor, Chittoor District – 517 001 on or before 4.30 pm on 31-07-2026.**

(vii) The intending bidders may contact **State Bank of India, SME Branch Prakasam High Road, Beside Court Complex, Chittoor, Chittoor District – 517 001** for ascertaining the details of property and also for inspection .

viii) Prospective bidders may visit the poly houses mentioned in the Schedule hereto on **30-07-2026** to exercise due diligence and satisfy themselves about the quality and quantity of items proposed to be auctioned.

ix) The successful bidder shall deposit 75% of the final bid amount after adjustment of EMD on being knocked down along with a Poundage Fee @ 1% of final bid amount by the next date of auction before 5.00 pm by way of Demand Draft drawn in favour of **Registrar, Debts Recovery Tribunal-II, Hyderabad.** If the next day happens to be a public holiday, Second Saturday or Sunday, then on next first working day.

x) In default of payment within the period mentioned above, the property shall be resold, by issuing sale notice afresh. The deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Canara Bank and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold.

xi) The successful bidders shall remove, shift and take away the **Hypothecated Plant & Machinery including the below mentioned machinery, Equipment of the M/s.SLV Furnitures and Manufacturings** for which they are declared as successful from the land within three (3) days from the date of auction. In the event of delay in removing and lifting/shifting, they shall be liable to pay a sum of Rs.25,000/- per day till ten(10) days from 04.08.2026 for each Poly house structure towards security and incidental expenses. If not removed within stipulated period the auction will be set aside and sale would be held afresh and loss if any incurred due to set aside of sale shall be deducted from the sale amount.

SCHEDULE-I
(Description of Hypothecated Plant & Machinery including the below mentioned machinery, Equipmentof the M/s.SLV Furnitures and Manufacturings)

Description of the Machine	Supplier /Make	Invoice No/Date	Reserve Price
Precision Panel saw KW 32 Ton	KRUTZ	U1/158/22-23- 03-07-2023	Rs.5,26,575.00
CNC route machine 4 Axis	Glorious Industries	23087- 16-07-2023	Rs.8,26,000.00
Hot Press with cutting machine	KRUTZ	U1/466/23-24- 13-02-2024	Rs.20,32,550.00
40 Automatic Edge bender	KRUTZ	U1/486/23-24- 26-02-2024	Rs.11,50,500.00
Dust collectors -3hp Double bag -2nos.	KRUTZ	U1/158/22-23- 24-07-2023	Rs.1,29,800.00
Dust collectors -7.5hp Double bag -2nos.	KRUTZ	U1/158/22-23- 24-07-2023	Rs.92,630.00
Laminate Trimmer Route Machine	Glorious Industries	23121- 30-06-2023	Rs.56,640.00
Wood Working Chain Mortising Machine	Glorious Industries	23136- 08-07-2023	Rs.70,800.00

//BY ORER// **Sd/-**
(P Babu Sainath Rao)
Advocate Commissioner

Place : Hyderabad,
Date : 06-11-2026

SMFG India Home Finance Co. Ltd.

SMFG Grihashakti

Corporate Off. : 503 & 504, 5th Floor, G-Block, Insipre BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai – 600116, TN

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 15 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the **Public in General** and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the **Authorised Officer** of **SMFG India Home Finance Co. Ltd.** (hereinafter referred to as SMHFC) **("Secured Creditor"),** will be sold on **"As is where is", "As is what is"** and **"Whatever there is"** on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till date of realization, due to **SMHFC** Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price : / Earnest Money Deposit :	Date & Time of E-Auction	Date of EMD Submission
1.	**Lan No. - 605739511517381** **1. Kakollu Sundar Rajan** S/o. Chinna Babu **2. Kakollu China Babu** **3. Kakollu Vijay**	All That Residential House And Extent Of 242 Sq.Yards, Of Site And Building There In Bearing Door No. 3-95, Assmt No. 359, R.s No. 177/3b, Lingavaram Village, And Gramapanchayat, Krishna Dist, Ap-521237. Sro Gudivada, Being Bounded By: **East:** Gudivada To Polukonda Road. **South:** Property Of Elaparthi Venkaiah, **West:** Property Elaparthi Ramachandra Rao. **North:** Property Of Elaparthi Ramachandra Rao.	**Rs. 31,60,000/-** / **Rs. 3,16,000/-**	**15.12.2026 at 11.00 AM to 01.00 PM**	**14.12.2026**

Details terms and conditions of the sale are as below and the details are also provided in our/secured creditor's website at the following link website address **(https://BidDeal.in and https://www.grihashakti.com/pdf/E-Auction.pdf) The Intending Bidders can also contact : Kaanoori Uma Shankar, on his Mob. No. 9848102052, E-mail : Kaanoori.Shankar@grihashakti.com, and Mr. Niloy Dey,** on his **Mob. 8655619157, E-mail : Niloy.Dey@grihashakti.com**

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.

Place : Krishna, Andhra Pradesh
Date : 05.12.2026

SMFG India Home Finance Co. Ltd.

SMFG Grihashakti

Corporate Off. : 503 & 504, 5th Floor, G-Block, Insipre BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai – 600116, TN

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 15 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the **Public in General** and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the **Authorised Officer** of **SMFG India Home Finance Co. Ltd.** (hereinafter referred to as SMHFC) **("Secured Creditor"),** will be sold on **"As is where is", "As is what is"** and **"Whatever there is"** on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till date of realization, due to **SMHFC** Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price : / Earnest Money Deposit :	Date & Time of E-Auction	Date of EMD Submission
1.	**Lan No. - 616339211583462** **1. Nandipati Vasudha** W/o. Batchu Srinath **2. Sri Vindu Propritor** **3. Batchu Srinath** S/o. Batchu Lakshmana	All That Piece And Parcel Of All That The House Bearing Municipal No 8-1-131 (Old), 8-1-131/F (New), Consisting Of Ground And First Floor, Admeasuring 99 Sq.yards, Or Its Equivalent To 82.77 Sq Mtrs, In Survey No 166 (Now Comes Under Ward No 18 & Block No 13), In Situated At Bandlaguda Khalsa Village, Bandlaguda Mandal, Hyderabad, Telangana State, and Bounded By: **East** : Road, **South** : Road, **West** : Portion Of T. Surender Yadav, **North** : Road.	**Rs. 27,30,000/-** / **Rs. 2,73,000/-**	**25.11.2026 at 11.00 AM to 01.00 PM**	**24.11.2026**
2.	**Lan No. - 605639511427619 & 605639211398410** **1. Akarapu Saritha** W/o. Akarapur Ramu **2. Akarapu Ramu** S/o. Akarapur Somaiah **3. Sri.venkateshwara Fertilizers, Pesticides and Seeds (Proprietor)**	All That Piece And Parcel Of The Rcc Roof Residential House With Open Place As Measuring 784.00 Sq.yards Or 655.50 Sq. Meters Including Rcc Roof House Plinth Are 885.00 Sq.fts Gi Sheet Roof Plinth Area 742.50 Sq.fts Bearing Gp House 3-13 (Old) 3-13/1 (New) Situated At Kohur Village, Rayaparthy Mandal, Warangal District Within The Limits Of Gp Kothur, Revenue District Warangal, Registration District Warangal, And It Is In The Jurisdiction Of The Joint Sub Registrar, Wardhannapet, And Bounded By Boundaries: **North** : - Grampanchayath Road., **South** : - Agriculture Land Of Thalla Mahender Reddy, **East** : - House Of Gade Yakaiah., **West** : - Way.	**Rs. 7,80,000/-** / **Rs. 78,000/-**	**25.11.2026 at 11.00 AM to 01.00 PM**	**24.11.2026**

Details terms and conditions of the sale are as below and the details are also provided in our/secured creditor's website at the following link website address **(https://BidDeal.in and https://www.grihashakti.com/pdf/E-Auction.pdf) The Intending Bidders can also contact : Lukka RanjithBabu, on his Mob. No. 8885161710, E-mail : Lukka.RanjithBabu@grihashakti.com, and Mr. Niloy Dey,** on his **Mob. 8655619157, E-mail : Niloy.Dey@grihashakti.com**

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.

Place : Hyderabad, Warangal, Telangana
Date : 05.11.2026

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
Ramakrishna Township & Projects Private Limited

Sl.No	PARTICULARS	DETAILS
1	2	3
1	Name of the corporate debtor	Ramakrishna Township & Projects Private Limited
2	Date of incorporation of corporate debtor	6th November, 2007
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Vijayawada, South East Region
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102AP2007PTC056238
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 54-15-20, Srinagar Colony, Ring Road, Vijayawada, Andhra Pradesh, India-520008
6	Date of closure of Insolvency Resolution Process	30/10/2026
7	Liquidation commencement date of corporate debtor	Date of Order: 30/10/2026 Date of Intimation to Liquidator:05/11/2026
8	Name and registration number of the insolvency professional acting as liquidator	Namburu Naga Venkata Pardha Saradhi IBBI/IPA-003/IP-N00415/2022-2023/14118
9	Address and e-mail of the liquidator, as registered with the board	11-336/3, Brundavanam, Ambati Nagar, Mangalagiri-522503, Andhra Pradesh nnvpsaradhi@gmail.com
10	Address and e-mail to be used for correspondence with the Liquidator	liq.ramakrishna@gmail.com 11-336/3, Brundavanam, Ambati Nagar, Mangalagiri-522503, Andhra Pradesh

Notice is hereby given that the **National Company Law Tribunal, Amaravathi Bench** has ordered the commencement of liquidation of the **Ramakrishna Township & Projects Private Limited on 30/10/2026** under section 33 of the Code.

Name and signature of liquidator
Namburu Naga Venkata Pardha Saradhi
IBBI/IPA-003/IP-N00415/2022-2023/14118
AFA Valid upto 30/06/2027

Date : 05/11/2026
Place: Mangalagiri

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S VIJAY MINING & INFRA CORP PRIVATE LIMITED
OPERATING IN MINING & QUARRYING AT CUDDAPAH

(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr.	RELEVANT PARTICULARS	
1	Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s Vijay Mining & Infra Corp Private Limited **CIN: U14100AP2010PTC066753** **PAN: AADCV1917F**
2	Address of the registered office	20/1073, R K Colony, Cuddapah, Andhra Pradesh - 516801
3	URL of website	**https://vijaygroup.in/vijayleasing.html**
4	Details of place where majority of fixed assets are located	20/1073, R K Colony, Cuddapah, Andhra Pradesh - 516801
5	Installed capacity of main products/ services	NIL
6	Quantity and value of main products/ services sold in last financial year	NIL
7	Number of employees/ workmen	NIL
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	This information will be made available by RP on request made at: **cirp.vijaymining@gmail.com**
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	This information will be made available by RP on request made at: **cirp.vijaymining@gmail.com**
10	Last date for receipt of expression of interest	07.12.2026
11	Date of issue of provisional list of prospective resolution applicants	14.12.2026
12	Last date for submission of objections to provisional list	19.12.2026
13	Date of issue of final list of prospective resolution applicants	24.12.2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.12.2026
15	Last date for submission of resolution plans	28.01.2027
16	Process email id to submit Expression of Interest	**cirp.vijaymining@gmail.com**
17	Details of Corporate Debtors registration status as MSME	The Corporate Debtor is registered as a Micro, Small or Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.

Prakul Thadi
IBBI/IPA-002/IP-N01149/2021-2022/13806
Address: Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad, Telangana-500018
M/s Vijay Mining & Infra Corp Private Limited

Date: 07.11.2026
Place: Hyderabad

CIL SECURITIES LIMITED

CIN : L67120TG1989PLC010188
Reg Off: 214 Raghava Ratna Towers, Chirag Ali Lane, Abids, Hyderabad - 500 001, Phone No. 040-2320 3155, 6901 1111
Email Id:advisors@cilsecurities.com; Web: www.cilsecurities.com

Extracts of Statement of Unaudited Financial Results for the Quarter ended 30th September, 2026 **(Rs. in Lakhs)**

S. No	Particulars	Quarter Ended 30.09.2026 (Un Audited)	Year Ended 31.03.2026 (Audited)	Corresponding Quarter ended 30.09.2025 (Un Audited)
1	Total income from operations	245.64	836.10	221.99
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	88.11	223.08	85.51
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	88.11	223.08	85.51
4	Net Profit/ (Loss) for the period after tax (after Exceptional and/or Extraordinary item)	66.63	166.88	63.94
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	66.63	166.88	63.94
6	Equity Share Capital	500.00	500.00	500.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	2804.72	-
8	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations)- Basic : Diluted:	1.33 1.33	3.34 3.34	1.28 1.28

Note:
The above is an Extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Quarterly/Annual Financial Results are available on the Stock Exchange website at www.bseindia.com and on the Company's website at www.cilsecurities.com.

For and on behalf of the Board of Directors
CIL SECURITIES LIMITED
S/d K.K. MAHESHWARI
Managing Director
DIN:00223241

Date:06.11.2026
Place:Hyderabad

